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BEFORE THE NOTARY
GOVERNMENT OF INDIA

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
MISCELLANEOUS APPLICATION NO. 38/2025/EZ
ORIGINAL APPLICATION NO. 178/2024/EZ**

(B1)
06 MAY 2025

In the Matter of:-

Dr. Papita Ghosh

...Applicant

-Versus-

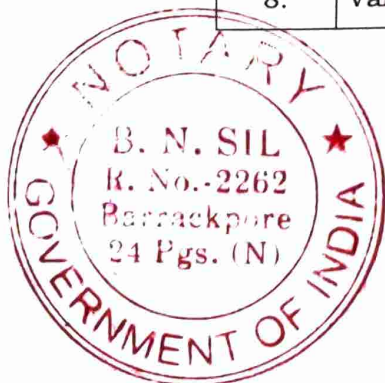
Annapurna Agro Industries & Ors.

...Respondent(s)

AFFIDAVIT OF COMPLIANCE ON BEHALF OF RESPONDENT NO. 4

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Filed by:

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06 MAY 2025



✕
BEFORE THE NOTARY
GOVERNMENT OF INDIA

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

**MISCELLANEOUS APPLICATION NO. 38/2025/EZ
ORIGINAL APPLICATION NO. 178/2024/EZ**

In the Matter of:-

Dr. Papita Ghosh

...Applicant

-Versus-

Annapurna Agro Industries & Ors.

...Respondent(s)

AFFIDAVIT OF COMPLIANCE ON BEHALF OF RESPONDENT NO. 4

I, **Arghya Mukhopadhyay**, Son of Sri Sadananda Mukhopadhyay, aged about 33 years, residing at- Harpur, Dhaniakhali, Hooghly, PIN- 712302, West Bengal, being the authorized representative of Respondent No. 4 Unit, do hereby solemnly affirm and state as follows:

1. That I am the Respondent No. 4 in the original application and I am the authorized representative of the Respondent No. 4 Unit and am well acquainted with the facts and circumstances of the case. I am competent to swear this affidavit.
2. That this Hon'ble Tribunal, after considering the materials on record, was pleased to dispose of the original application with specific directions upon me, to ensure compliance with environmental norms, including installation of air pollution control systems, dust suppression measures, and noise control mechanisms, and further directed that my Unit shall not operate without obtaining valid Consent to Establish (CTE) and Consent to Operate (CTO) from the West Bengal Pollution Control Board (WBPCB).
3. That this affidavit is being filed by me in compliance with the directions passed by this Hon'ble Tribunal in Original Application No. 178/2024/EZ vide order dated 01/05/2025, whereby this Hon'ble Tribunal was pleased to direct my Unit in para No.17 to comply with



6 MAY 2026

environmental norms and obtain requisite permissions and only then start operating the concerned unit.

Photocopy of the order passed by the Hon'ble Tribunal in Original Application No. 178/2024/EZ dated 01.05.2025 is annexed herewith and is marked as Annexure "P/1".

4. That in terms of the directions of this Hon'ble Tribunal in the Order dated 01/05/2025, I respectfully submit that:

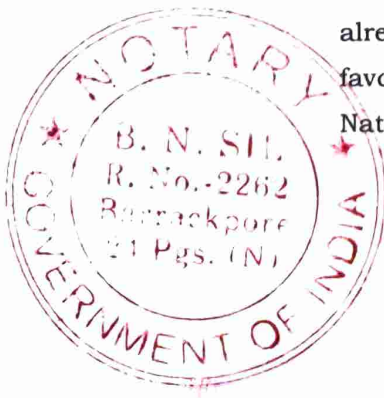
a. In para No. 17 it was directed by this Hon'ble Tribunal to take effective Noise Pollution Control Measures and in compliance to that I have taken necessary noise pollution control measures and installed "Two layers of Gypsum Board with thermacol packaging inside the two boards throughout the sound insulation chamber" maintained to ensure that noise levels remain within the permissible limits prescribed under applicable laws.

Photographs of installation of Noise Pollution Control System is annexed herewith and is collectively marked as Annexure "P/2".

b. Further, in the same para No. 17 it was also directed by this Hon'ble Tribunal to take Dust and Air Pollution Control/Suppression Measures and in compliance to that I have taken the adequate dust and air control/suppression measures and have installed "Bag Filter System" in my Unit.

Photographs of the installation of Air Pollution Control System is annexed herewith and is collectively marked as Annexure "P/3".

c. Again, in para No. 18 it was directed upon me by this Hon'ble Tribunal to pay the environmental compensation upon assessment of the environmental violations found and computed by the West Bengal Pollution Control Board. In connection to such direction, I have already paid an Environmental Compensation of Rs.2,50,000/- in favour of the West Bengal Pollution Control Board vide a Punjab National Bank, Demand Draft Bearing No.782767 dated 29/10/2025.



06 MAY 2026

Photocopy of the P.N.B Demand Draft Bearing No. 782767 dated 29.10.2025 is annexed herewith and is marked as Annexure "P/4".

5. That on 08.01.2026 the West Bengal Pollution Control Board upon an inspection conducted by a State Board official found certain violations and therefore passed a Closure order with Disconnection of Electricity dated 27.01.2026.

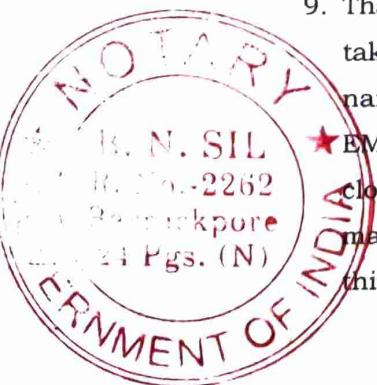
Photocopy of the Closure order with disconnection of electricity dated 27.01.2026 is annexed herewith and is marked as Annexure "P/5".

6. That I have already submitted a detailed compliance report before the West Bengal Pollution Control Board on 06/04/2026 demonstrating adherence to all environmental parameters as directed by this Hon'ble Tribunal under the subject heading- "Humble Prayer for restoration of electricity supply of the Unit "M/S Annapurna Agro Industries" along with filing of CTE and CTO".

Photocopy of the Prayer for restoration of electricity and compliance report submitted before the Chief Engineer (WBPCB) dated 06.04.2026 is annexed herewith and is marked as Annexure "P/6".

7. That I hereby humbly submit before this Hon'ble Tribunal that I am strictly adhering to the directions of this Hon'ble Tribunal and will not commence operations without obtaining valid CTE and CTO.
8. That my Unit namely, M/S Annapurna Agro Industries, is a small unit in which around 8-9 labours work on daily wages. My unit has been completely shut down vide the closure order dated 27.01.2026 passed by West Bengal Pollution Control Board and because of this reason the daily wages labours of my Unit who are in a hand to mouth condition are suffering exponentially.

9. That I respectfully beg to state before this Hon'ble Tribunal that, I have taken a vehicle loan of Rs. 3,42,400/- from a financial institution namely, L&T Finance and am paying a sum of Rs. 16,290/- per month as EMI and for the past Four (4) months as my Unit has been completely closed and the electricity of my Unit has been cut-off I am in a state of major crises and undergoing irreparable financial losses. Furthermore, this burden of responsibilities are increasing by each passing day, as I



06 MAY 2026

am the only bread earner of my family and my Unit is the major source of livelihood.

- 10. That I humbly pray before this Hon'ble Tribunal to pass an order for visiting my Unit premises and conducting a physical verification of my Unit and upon complete satisfaction of such compliances, vacate the closure order and restoration of electricity in the Unit be done for the ends of justice.
- 11. That I humbly pray before this Hon'ble Tribunal to be kind and considerate towards me and my poor labours as our Right to Life is at stake.
- 12. That it is most respectfully submitted that I am ready and willing to abide by all the directions and orders passed by this Hon'ble Tribunal in this present matter.
- 13. That in view of the above it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to take the present compliance affidavit on record and pass such further order/order(s) as this Hon'ble Tribunal may deem fit and proper and in the interest of justice.

Prepared in my Office

& Identified by me

Divakar Pathak
Advocate

Pragya Mukhopadhyay.
DEPONENT

VERIFICATION

I, the Deponent above named, do hereby verify that the contents of statements made in paragraph Nos. 1 to 9 are true to my knowledge and belief and rest are my humble submissions before this Hon'ble Tribunal and no part is false and nothing material has been concealed therefrom.

Verified at Kolkata on this 06th day of May, 2026.

Prepared in my Office

& Identified by me

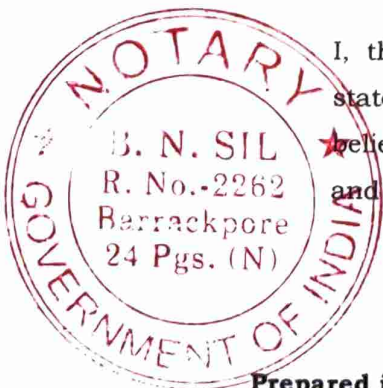
Divakar Pathak
Advocate

Pragya Mukhopadhyay.
DEPONENT

SOLEMNLY AFFIRMED
&
DECLARED BEFORE ME
ON 06 MAY 2026.....

BHOLANATH SIL
NOTARY-R/NO-2262
GOVT. OF INDIA

06 MAY 2026



Item No.04

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.178/2024/EZ

Dr. Papita Ghosh & Ors.

Applicant(s)

Versus

West Bengal Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 01.05.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Ms. Sudeshna Sadhu, Adv.

For Respondent(s): Mr. Ayush Kumar Dadhich, Adv. for R-1 (in Virtual Mode),
Mr. Rajib Ray, Adv. for R-2 (in Virtual Mode),
Ms. Varsha Roy, Adv. for R-4 (in Virtual Mode)

ORDER

1. Ms. Sudeshna Sadhu, learned Counsel is present on behalf of the Applicants.
2. We have heard learned Counsel for the parties.

***(Final order of the said case will be uploaded in NGT website
by separate sheets of paper)***

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

May 01, 2025,
Original Application No.178/2024/EZ
SKB

Item No.04

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.178/2024/EZ

IN THE MATTER OF:

Dr. Papita Ghosh,
Village – Raghbindubati,
Gurbari – 2 Gram Panchayat,

.... Applicant(s)

Versus**1. West Bengal Pollution Control Board,**

Through its Member Secretary,
Paribesh Bhawan,
10A, Block-LA, Sector-III,
Bidhannagar,
Kolkata – 700 106

2. District Magistrate, Hooghly,

Office of the District Magistrate,
New Administrative Building (2nd Floor),
P.O. – Chinsurah,
Hooghly – 712101,

3. Pradhan,

Gurbari 2 Gram Panchayat,
Hooghly,

4. M/s Annapurna Agro Industries,

.... Respondent(s)

Date of hearing: 01.05.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Ms. Sudeshna Sadhu, Advocate

For Respondent(s): Mr. Ayush Kumar Dadhich, Adv. for R-1 (in Virtual Mode),
Mr. Rajib Ray, Adv. for R-2 (in Virtual Mode),
Ms. Varsha Roy, Adv. for R-4 (in Virtual Mode)

ORDER

1. This Original Application is being taken up on the basis of a letter petition dated 06.05.2024 sent by the Applicants, Dr. Papita Ghosh

and others, alleging therein that a Brick Grinding Factory is operating for the last two months in Village-Raghabindubati under Gurbari-2 Gram Panchayat where the Applicants are stated to be residing. It is stated that there are 40 families residing in the said village and there are about 10-12 children.

2. The allegations of the Applicant in the complaint are as under:-
 - (1) *Brick dust floating in our house causing breathing problem;*
 - (2) *Shouting of 10-12 workers at factory producing continuous loud noise;*
 - (3) *We are depressed with the industrial sound produced by the machineries used in the factory starting from dusk to dawn;*
 - (4) *Brick dust floating in the air causing eye irritation;*
 - (5) *Floating brick dust showering on us and are spreading over the perch, windows, everywhere;*
 - (6) *We are always being compelled to lid on the foodstuffs and drinking water to avert floating brick dust;”*
3. It is also alleged that particles of dust are affecting lungs and intestines leading to fear of serious diseases like – cancer; some persons are also suffering from frequent vomiting; and there is also apprehension of silicosis, a lung disease, among the residents of the village due to the activity of the said brick grinding factory.
4. At the time of admission, the Tribunal constituted a fact finding Committee comprising of the following Members:-
 - (i) *Senior Scientist, West Bengal Pollution Control Board, and*
 - (ii) *District Magistrate, Hooghly, or his representative not below the rank of Additional District Magistrate*

The Committee was directed to visit the site in question and submit its Report.

5. The West Bengal Pollution Control Board, Respondent No.1, has filed affidavit dated 14.11.2024 bringing on record an Inspection Report of an inspection carried out on 23.10.2024. The Inspection Report reads as under:-

**“Report in the matter of Original Application No.
178/2024/EZ (Dr. Papita Ghosh & Others vs. The State of
West Bengal & Ors.) vide Hon’ble NGT order (Eastern Zone
Bench) dated 12.09.2024.**

The Hon’ble National Green Tribunal, Principal Bench constituted a Joint Committee comprising the State PCB & the District Magistrate, Hooghly in the matter.

Pursuant to the order of the order of the Hon’ble NGT, the Committee comprising of the following members was constituted.

- 1. Smt. Tamil Oviya, IAS, ADM (LR), Hooghly,*
- 2. Sri Baijayanta Kumar Majumdar, Environmental Engineer & In-Charge, Hooghly Regional Office, WBPCB*

The members of the committee decided to carry out a site visit on 23.10.24. Accordingly, the members of the joint committee accompanied by Shri Sebananda Panda, WBCS (Ex.), OC (Env.), Shri D. Chattopadhyay, AEE, WBPCB and officials of the Block Land & Land Reforms office, Dhaniakhali Block visited the area on 23.10.2024 at around 1.30 pm.

Observations:

The unit against whom the complaint is lodged is a brick grinding unit named as M/s Annapurna Agro Industries, situated in a village area close to complainant's residence. The unit is situated within the jurisdiction of Dhaniakhali block and Gurap police station. It is engaged in the production of brick dust from brick chunks with the help of a grinding mill (Raymond Mill) which is housed within tin (corrugated metal sheet) roof shed. The four sides of the shed are brick walled for about 2 feet only beyond which there is tin corrugated sheet. It was informed that the brick dust produced by the unit is meant for coating on fresh potatoes so

as to make the potatoes more appealing to the customers and hide scars, if any.

The process involves crushing the brick chunks in a grinding mill and collecting the brick dust from the bottom hopper of the cyclone attached to the mill. Fine brick dust which escapes top of the cyclone passes thereafter through a horizontal duct-line connected with tubular plastic woven fabric spout to discharge brick dust followed by an open cage dust filter (bag), from the bottom of which the remaining brick dust is further collected. The mill as a whole is fabricated as a non-conventional/non-standard one and is not devised considering the environmental aspect. It is having potential to spread brick dust.

No pollution control system for control of fugitive dust emission was noted and layers of brick dust was observed all ground the unit. The duct of the grinding mill was also noted to be covered in cloth/jute in some places so as to manage the leakage of brick dust in the ambient environment.

The unit was not in operation at the time of inspection but physical observation suggests that the unit is in regular operation. The workers at the unit informed that the unit operates from about 7.00 AM to 1.30 PM and that there 15(fifteen) of them who work at the unit.

The complainant's residence situated on the eastern side of the unit at a distance of about 25 feet from the unit was visited and presence of brick dust was observed in some window grills and sides of windows.

The unit was asked to operate the grinding mill for some time for measurement of noise values. Noise inside the unit was measured to be 82.2 dB(A) Leq. whereas noise at the complainant's residence was found to be 60.08 dB(A) Leq. The noise level outside the gate of the unit was found to be 51.49 dB(A) Leq., when the grinding mill was not in operation. The area was observed to be predominantly residential. The noise level measured at the complainant's residence thus exceeds the permissible limit (55 dB (A) Leq) for a residential area.

Remarks:

- 1) *The unit does not have valid consent to establish (CTE) of the West Bengal Pollution Control Board. The unit had applied for CTE online but has not replied to the queries raised by the State Board.*
- 2) *The unit is presently operating without obtaining consent to operate (CTO) of the State Board.*
- 3) *The unit does not have pollution control system to control the fugitive dust emissions generated from the 'ick crushing activity and avoid dispersion of dust in the ambient environment. That apart, there are number of small holes existing in the shed and a gap exists between roof and wall.*
- 4) *As the noise value of 60.08 dB(A) Leq. recorded from the complainant's residence exceeds the permissible limit for a residential area, proper noise control steps are to be taken so that sound does not travel outside the unit beyond the permissible limit.;*

This committee recommends that the unit may either explore the possibility of shifting to a non-residential area and operate maintaining the environmental statutes, or install adequate air and noise control measures so that the neighbourhood is not affected by the activities of the unit due to dispersion of dust & noise pollution and operate only after obtaining Consent to Operate of the State Board."

6. The Respondent No.4, Project Proponent, has filed affidavit dated 21.03.2025 wherein it is stated that it had moved an application before the West Bengal Pollution Control Board on 04.06.2024 for obtaining Consent to Operate (CTO) and the Unit is waiting for some orders on the said application seeking Consent to Operate.
7. In the affidavit, it is also stated that the West Bengal Pollution Control Board has suggested that the Unit should shift to some other place or take adequate preventive measures after obtaining Consent to Operate from the West Bengal Pollution Control Board.

8. We have heard the learned Counsel for the parties and perused the documents on record.
9. The Inspection Report mentions that the Respondent No.4-Brick Grinding Unit, is engaged in the production of brick dust from brick chunks with the help of a grinding mill (Raymond Mill) which is housed within tin (corrugated metal sheet) roof shed; the four sides of the shed are brick walled for about 2 feet only beyond which there is a tin corrugated sheet. It is stated that the mill as a whole is fabricated as a non-conventional/non-standard one and has not been devised considering the environmental aspects and it is having the potential to spread brick dust.
10. The Inspecting Team also noted that no pollution control system for control of fugitive dust emission was observed and layers of brick dust was observed around the Unit; the duct of the grinding mill was also observed to be covered in cloth/jute in some places so as to manage the leakage of brick dust in the environment.
11. The Inspection Report further discloses that though the Unit was not in operation at the time of inspection but physical observation suggests that it is in regular operation and the workers at the Unit also informed that the Unit operates from 07:00 AM to 01:30 PM and that there are 15 workers working in the said Unit.
12. The Inspection Report also mentions that the Unit was asked to operate the grinding mill for some time to enable the Committee to take measurements of noise pollution and during operation the noise inside the Unit was measured to be 82.2 dB(A) Leq. whereas noise at the complainant's residence was found to be 60.08 dB(A) Leq.; the noise level outside the gate of the Unit was found to be 51.49 dB(A) Leq. when the grinding mill was in operation; the area

was observed to be predominantly residential and the noise level measured at the complainant's residence thus exceeds the permissible limit of 55 dB(A) Leq. for a residential area.

13. The Committee also noted that the complainant's residence is situated on the eastern side of the Unit at a distance of about 25 feet and there was presence of brick dust in the window grills and side windows of the complainant's residence.
14. The Committee further noted that the Unit does not have a Consent to Establish (CTE) from the West Bengal Pollution Control Board, though it had applied for Consent to Establish online but has not replied to the queries raised by the Board. It is also noted that the Unit is operating without a valid Consent to Operate from the Board and further that the Unit does not have pollution control system to control fugitive dust emissions generated from the brick crushing activity to avoid dispersion of dust in the ambient environment.
15. It is also noted by the Committee that the noise level reported from the complainant's residence was 60.08 dB(A) Leq. which exceeds the permissible limit in a residential area, therefore, it was suggested that the Unit shall either shift to a non-residential area or carry on its operations maintaining the environmental norms or it should install adequate air and noise control measures so that the neighbourhood is not affected by the activities of the Unit due to dispersion of air and noise pollution and further that the Unit should operate only after obtaining Consent to Operate from the Board.
16. It is not disputed by the Respondent No.4-Project Proponent, that they do not have a valid Consent to Operate and all that is stated is

that it had applied to the West Bengal Pollution Control Board for obtaining Consent to Operate on 04.06.2024. So far as the finding of the Inspecting Team that the Unit does not have a Consent to Establish is concerned, the affidavit of the Respondent No.4 is silent in this regard which confirms that the Unit does not have a valid Consent to Establish from the Board. However, the Project Proponent in para-12 of the affidavit has undertaken not to operate the Unit in the premises without the requisite Consent from the Board and has also undertaken that it will take all possible environmental measures.

17. In view of the above, we dispose of the present Original Application with a direction that the Respondent No.4 Unit, as per their own undertaking, shall operate only after it complies with the requisite environmental norms and after installation of air pollution control system; dust suppression measures; permissible noise suppression measures to bring the noise level within the permissible limit, and further that it will not operate till it has a valid Consent to Establish (CTE) and Consent to Operate (CTO) from the West Bengal Pollution Control Board.
18. However, considering that environmental violations have been found, the Respondent No.4 Unit is liable for payment of Environmental Compensation which should be computed by the West Bengal Pollution Control Board after giving the Respondent No.4 Unit an opportunity of being heard and thereafter proceed to recover the same as per law.
19. The above directions given by the Tribunal shall be monitored by the West Bengal Pollution Control Board to ensure full compliance and the Board shall file an affidavit of compliance by **30.06.2025**.

20. I.As. if any, stand disposed of accordingly.
21. There shall be no order as to costs.

.....
B. Amit Sthalekar, JM

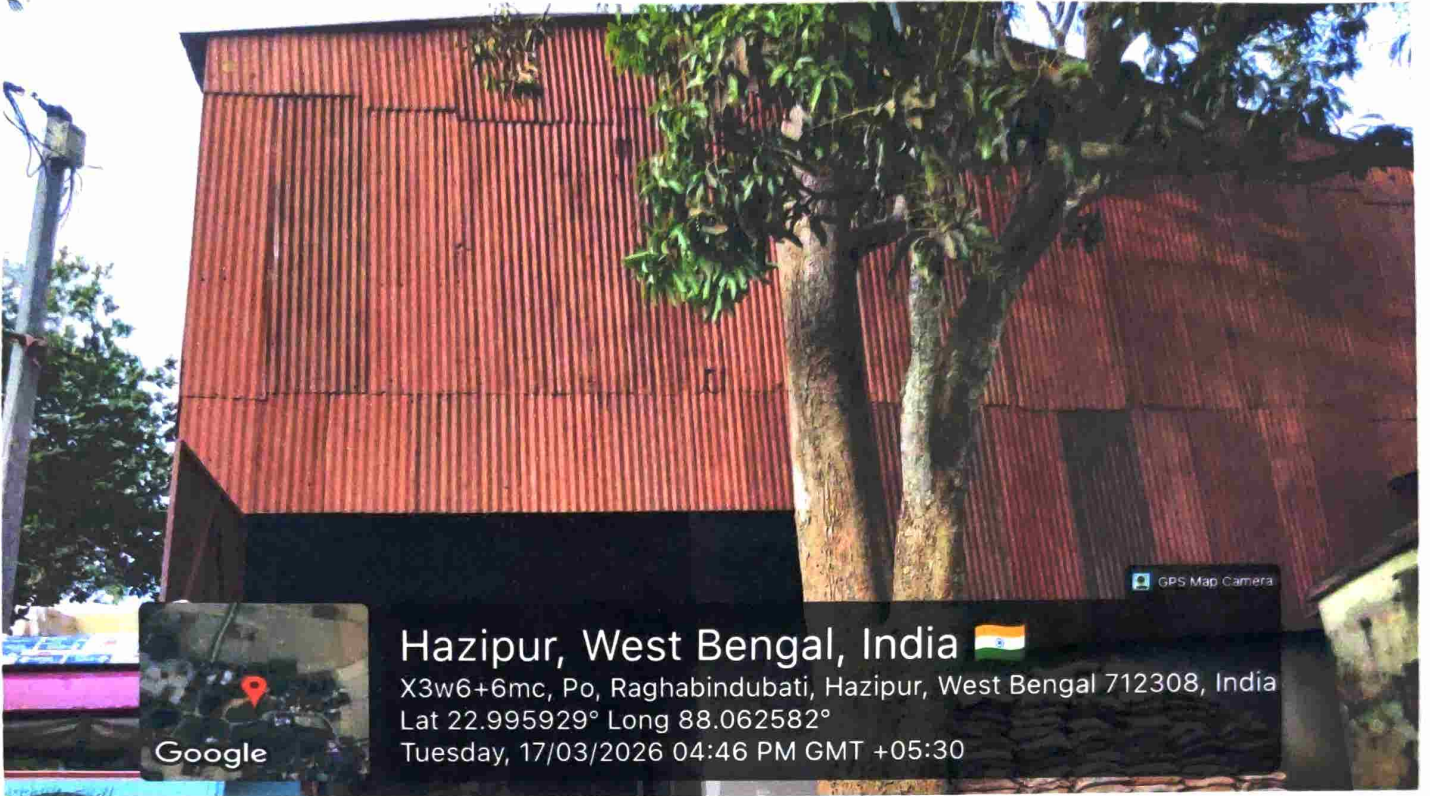
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Dr. Arun Kumar Verma, EM

May 01, 2025,
Original Application No 178/2024/EZ
AK & MN

Annexure - 'P/2'

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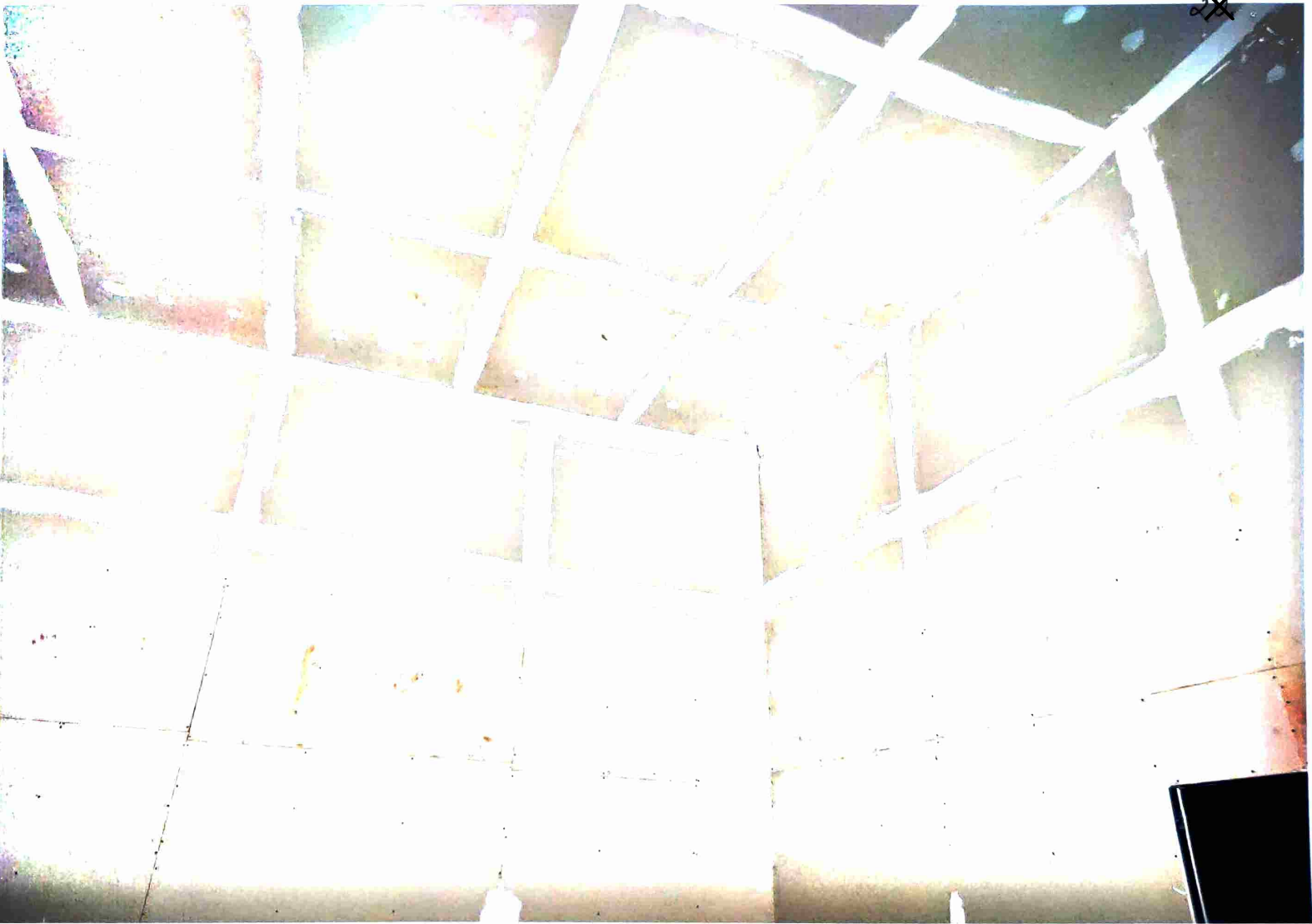




GPS Map Camera

Hazipur, West Bengal, India 
X3w6+6mc, Po, Raghabinubati, Hazipur, West Bengal 712308, India
Lat 22.995981° Long 88.062581°
Tuesday, 17/03/2026 04:44 PM GMT +05:30







21.















Annexure - 'P/4'

पंजाब नेशनल बैंक
punjab national bank

धनियाखली (हूगली) प. ब. (015220)
DHANIAKHALI (Hooghly) W.B. - 711302

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₹ 2,50,000.00

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₹

XAD 782767

0904/2025

पंजाब नेशनल बैंक
punjab national bank

Purchaser: ARGHYA HUKHOPADHYAY

(NOT OVER RS. 250000/-)

29/10/2025

295144488

D.No. 1982 - FINACLE -
KOLKATA SER BR CIG (SLR) FINACLE

APPROVED AUTHORITY WITH CBRZ

AUTHORISED SIGNATURE WITH CBPA No.

16

॥ 78 276 7 ॥ 0000 240001 ॥



LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 033-2202-3000
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-1M-11/2009 (Part-XIV)

Date: /01/2026

CLOSURE ORDER WITH DISCONNECTION OF ELECTRICITY

WHEREAS, M/s. Annapurna Agro Industries (hereinafter referred to as the unit) located at **Vill.-Raghabindubati, P.O.-Hazipur, P.S.-Gurap, Dist.-Hooghly, Pin-712302** is engaged in brick grinding activity.

AND WHEREAS, in compliance of the order of Hon'ble National Green Tribunal (NGT), Eastern Zone Bench dated 12.09.2024 in the matter of Original Application No. 178/2024/EZ (Dr. Papita Ghosh & Others vs. The State of West Bengal & Ors.), the unit was issued a Direction by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) vide Memo No. 10766-3L/WPB-H(VII)2024 (Part-I) dated 30.04.2025 directing either to explore the possibility of shifting to a non-residential area and operate maintaining the environmental statutes or install adequate air and noise control measures at the existing unit so that the neighbourhood is not affected by the activities of the unit due to dispersion of dust and noise pollution and operate only after obtaining Consent to Establish and Consent to Operate of the State Board.

AND WHEREAS, Hon'ble NGT had again issued an order dated 01.05.2025 directing the State Board to compute the Environmental Compensation for environmental violations by the unit. Accordingly, the State Board had further issued a Direction to the unit vide Memo No. 10911-1M-11/2009 (Part-XIII) dated 26.06.2025 to comply with the following conditions:-

1. **That**, the unit shall strictly comply with the Direction issued by the State Board vide Memo No. 10766-3L/WPB-H(VII)2024 (Part-I) dated 30.04.2025.
2. **That**, the unit shall submit an Environmental Compensation (EC) amounting to **Rs. 2,50,000/-** (Rupees two lakhs fifty thousand) only within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for violation of environmental norms.

AND WHEREAS, the unit has submitted the EC amount of Rs. 2,50,000/- through Demand Draft.

AND WHEREAS, an inspection of the unit was again carried out by the State Board official on 20.01.2026 to assess the current status of compliance as per Order of the Hon'ble NGT dated 08.01.2026 in the said matter. During inspection the unit was operational. The unit is still operating without obtaining Consent to Establish and Consent to Operate from the State Board and without installing adequate air and noise pollution control systems.

NOW THEREFORE, considering the above, **M/s. Annapurna Agro Industries** located at Vill.-Raghabindubati, P.O.-Hazipur, P.S.-Gurap, Dist.-Hooghly, Pin-712302 is hereby **closed** by the State Board with immediate effect.

The electricity connection of the unit is ordered to be disconnected forthwith.

The Director (HR), WBSEDCL is requested to take necessary steps for disconnection of electricity of the unit immediately.

The closure order will take immediate effect and the Officer-in-Charge, Gurap Police Station is directed to execute the closure order against the aforementioned unit and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Gurap Police Station and the Director (HR), WBSEDCL in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998 and 28/04/1999 respectively.

The Environmental Engineer & In-charge, Hooghly Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also visit the unit involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

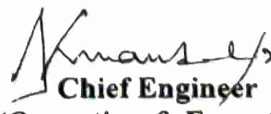
Sd/-
Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 87(14) -1M-11/2009 (Part-XIV)

Date: 27/01/2026

Copy forwarded for information and necessary action to:-

1. M/s. Annapurna Agro Industries, Vill.-Raghabindubati, P.O.-Hazipur, P.S.-Gurap, Dist.-Hooghly, Pin-712302
2. P.S. to the Hon'ble Minister of State (Independent charge), Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Superintendent of Police, Hooghly Rural Police District, P.O.-Kamarkundu, P.S.-Singur, Dist.-Hooghly, Pin-712407
5. The Director (HR), WBSEDCL, Bidyut Bhawan, Bidhannagar, Kolkata - 700 091
6. The Chief Engineer, Planning & EIM Cell, WBPCB
7. The Senior Law Officer, WBPCB
8. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
9. The Environmental Engineer & In-charge, Hooghly Regional Office, WBPCB
- 10 T.A. to the Member Secretary, WBPCB
- 11 P.A. to the Chairman, WBPCB
- 12 The Officer-in-Charge, Gurap Police Station, P.O. & P.S.-Gurap, Dist.-Hooghly, Pin-712 303
- 13 Dr. Papita Ghosh, Vill.-Raghabindubati, P.O.-Hazipur, P.S.-Gurap, Dist.-Hooghly, Pin-712302
- 14 Technical Cell, WBPCB for updating the website
- 15 Environment Officer- Communication, WBPCB - for circulation through float file
- 16 Guard file of O & E Cell


Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board

ANNAPURNA AGRO INDUSTRIES

Vill:- Raghbindubati, P.O.- Hazipur, P.S.- GURAP, District.- Hooghly, Pin- 712302.

Mobile No.-+919007133217

To
THE CHIEF ENGINEER,
(Operation & Execution)
West Bengal Pollution Control Board
Government of West Bengal.

Date 06/04/2026

Sub: Humble Prayer for Restoration of Electricity Supply of the Unit "M/S ANNAPURNA AGRO INDUSTRIES" along with filing of CTE and CTO.

Ref:- Memo No. 87(14)-1M-11/2009 (Part- XIV) dated 27.01.2026.

Respected Sir,

The humble petition of the Applicant above named most respectfully sheweth:

1. That the Applicant runs a small industrial unit under the name and style "**Annapurna Agro Industries.**"
2. That due to certain alleged non-compliances earlier observed by the Board, the electricity supply of the aforesaid unit was directed to be disconnected.
3. That in compliance with the directions of the Hon'ble Board, the Applicant has already deposited a **penalty amount of Rs. 2,50,000/- (Rupees Two Lakhs Fifty Thousand only) dated 29/10/2025** by a **Punjab National Bank, Demand Draft Bearing No.- 782767** as imposed by the Board on the previous occasion.
4. That the Applicant unit is presently taking sincere steps to comply with all environmental norms and directions issued by the Board from time to time.
5. That the Applicant had already applied online **for Consent to Establish (CTE)** on one earlier occasion which was rejected by the Hon'ble Board due to non-compliance of the directions as

ANNAPURNA AGRO INDUSTRIES

Vill:- Raghabinubati, P.O.- Hazipur, P.S.- GURAP, District.- Hooghly, Pin- 712302.

Mobile No.-+919007133217

- proposed/directed by the Hon'ble Board. Now, as on date the aforementioned industry has complied with the environmental norms as directed by the Hon'ble Board and seeks permission for filing afresh **Consent to Establish (CTE)** and thereafter in due course for applying for the **Consent to Operate (CTO)** upon completion of the necessary compliances (if any).
6. That in order to control noise pollution and maintain sound within the permissible limits, the Applicant has installed "**Two layers of Gypsum Board with Thermocol packaging inside the two boards throughout the sound insulation chamber**" in the unit.
 7. That the Applicant has also installed a "**Bag Filter System**" to effectively control and mitigate air pollution arising from the unit and requests your kind office to pay a spot visit at the unit for the confirmation of such proper Bag Filter System installation. Furthermore, if any, additions or alterations are to be done to such installation, the Applicant undertakes to complete all such requirements before applying for the Consent to Operate (CTO).
 8. That the electricity supply of the unit has remained disconnected for some time now, precisely **Two (2) months**, due to which the unit has completely stopped functioning and is unable to generate any operational revenue.
 9. That the Applicant further undertakes that in the event of failure to install the same within the stipulated period, the Hon'ble Board shall be at liberty to take any legal action as deemed fit and proper under law.
 10. That the Applicant assures the Hon'ble Board of its full cooperation and strict adherence to all environmental norms and pollution control regulations.
 11. That the Applicant unit is a small enterprise presently facing severe financial constraints, and the restoration of electricity would enable

ANNAPURNA AGRO INDUSTRIES

Vill:- Raghbindubati, P.O.- Hazipur, P.S.- GURAP, District.- Hooghly, Pin- 712302.

Mobile No.-+919007133217

the unit to revive its operations and fulfill all further compliance requirements (if any).

In the above circumstances, the Applicant most humbly prays that the Hon'ble Board may graciously be pleased to:

- a) Allow restoration of electricity supply to the unit namely Annapurna Agro Industries at the earliest;
- b) Permit the unit to continue its Operation's subject to compliance with the directions of the Board;
- c) Pass such other order or orders as the Hon'ble Board may deem fit and proper on humanitarian and equitable grounds.

And for this act of kindness the Applicant, as in duty bound, shall ever pray.

Place: Raghbindubati
Date: 06/04/2026

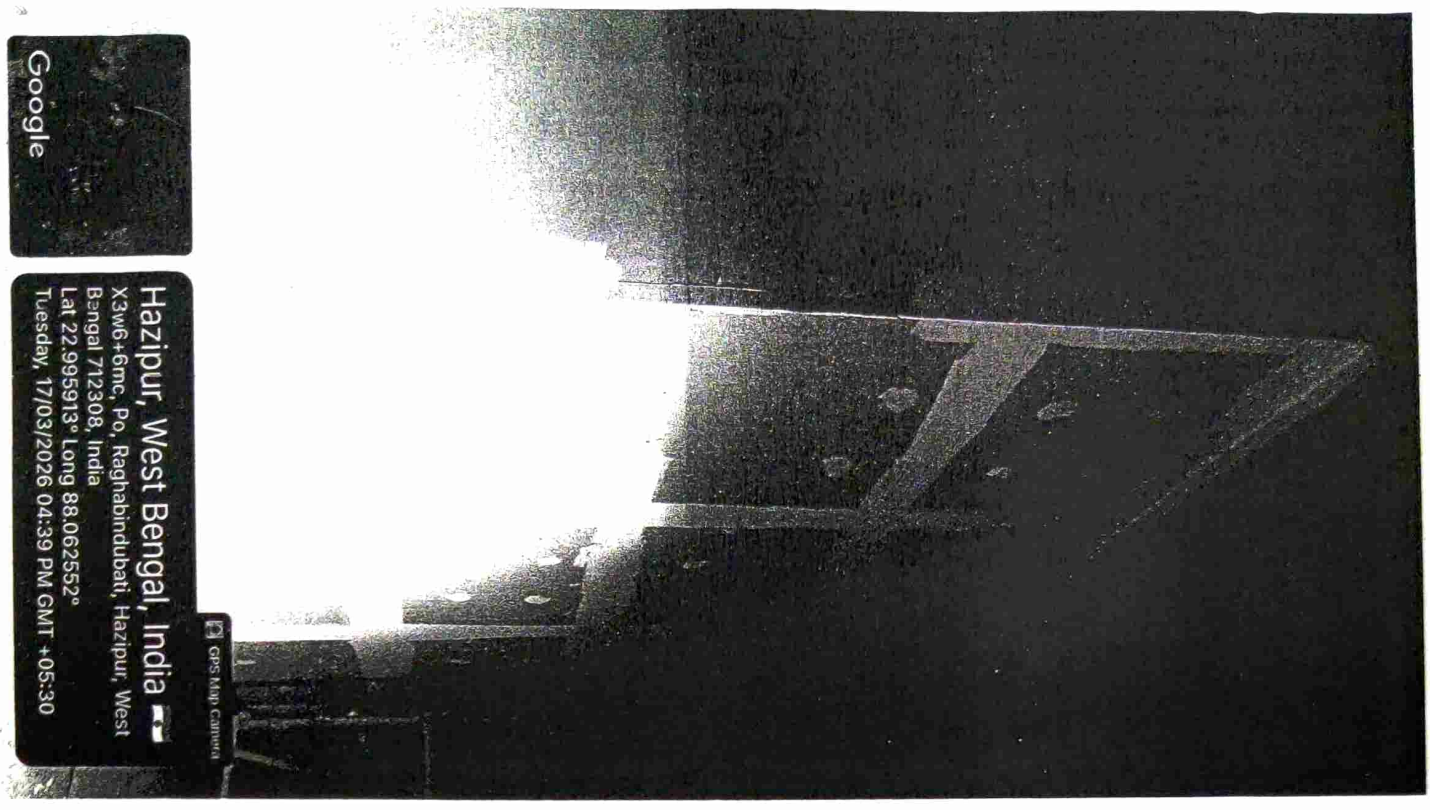
Yours Faithfully,

Arghya Mukhopadhyay
Authorized Signatory

ANNAPURNA AGRO INDUSTRIES

Enclosed herewith-

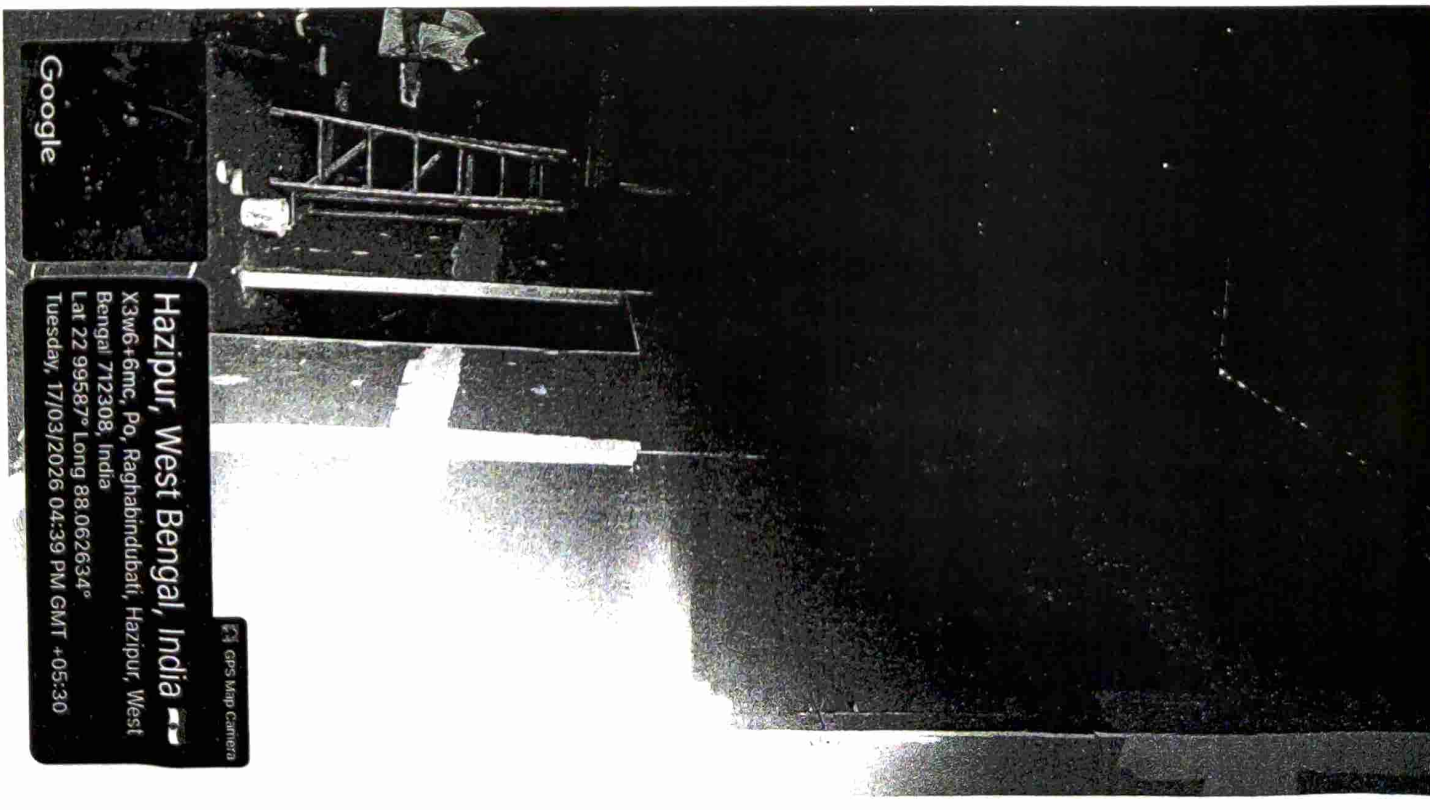
1. Photocopy of Demand Draft dated 29.10.25.
2. Photographs of gypsum-thermocool setup.
3. Photographs of Bag Filter System.
4. Photocopy of Memo No. 87(14)-IM-11/2009(Part-XIV)
dated- 27/01/2026



Google

Hazipur, West Bengal, India
X3w6+6mc, Po, Raghabinidubati, Hazipur, West Bengal 712308, India
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Tuesday, 17/03/2026 04:39 PM GMT +05:30

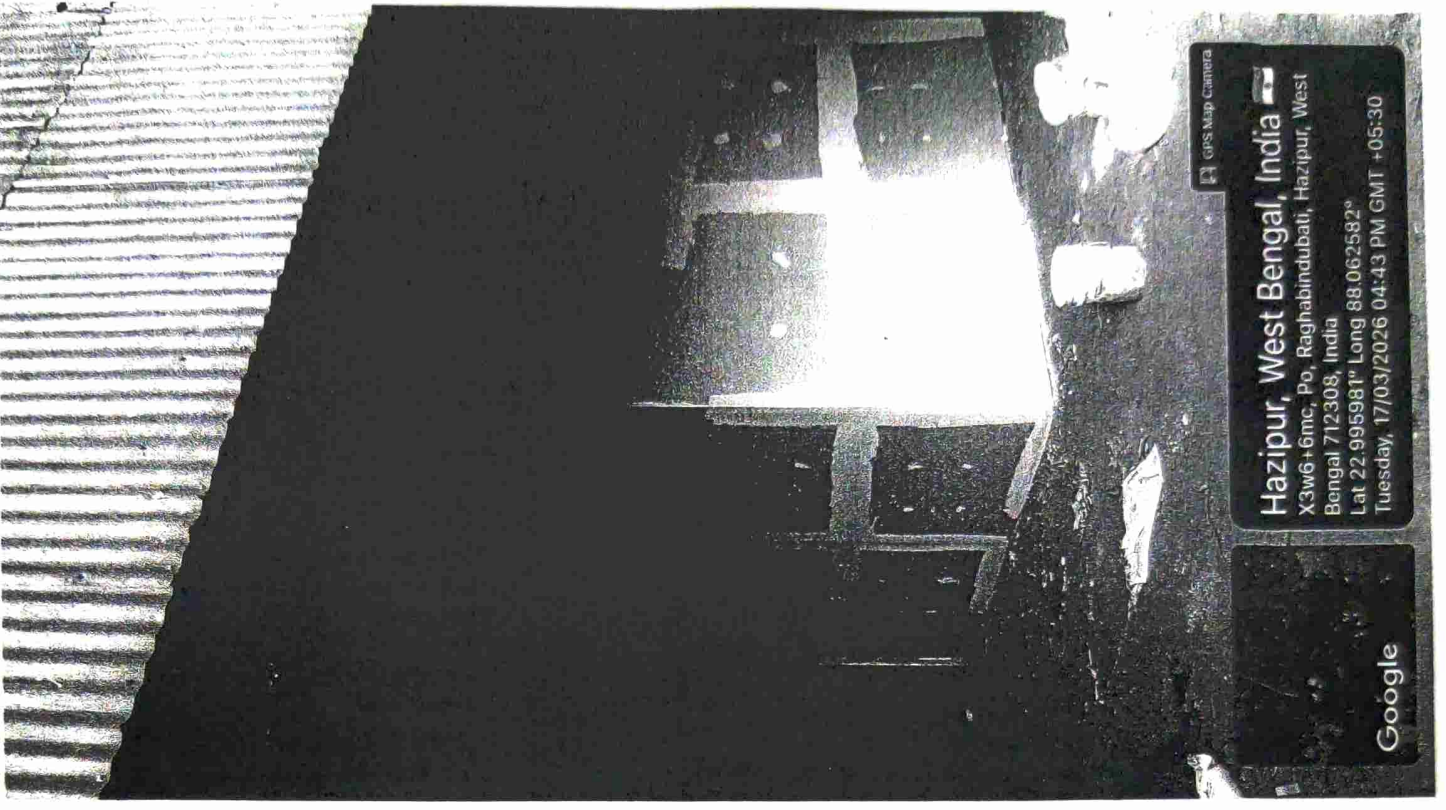
GPS Map Camera



Google

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GPS Map Camera



37.



GPS Map Camera

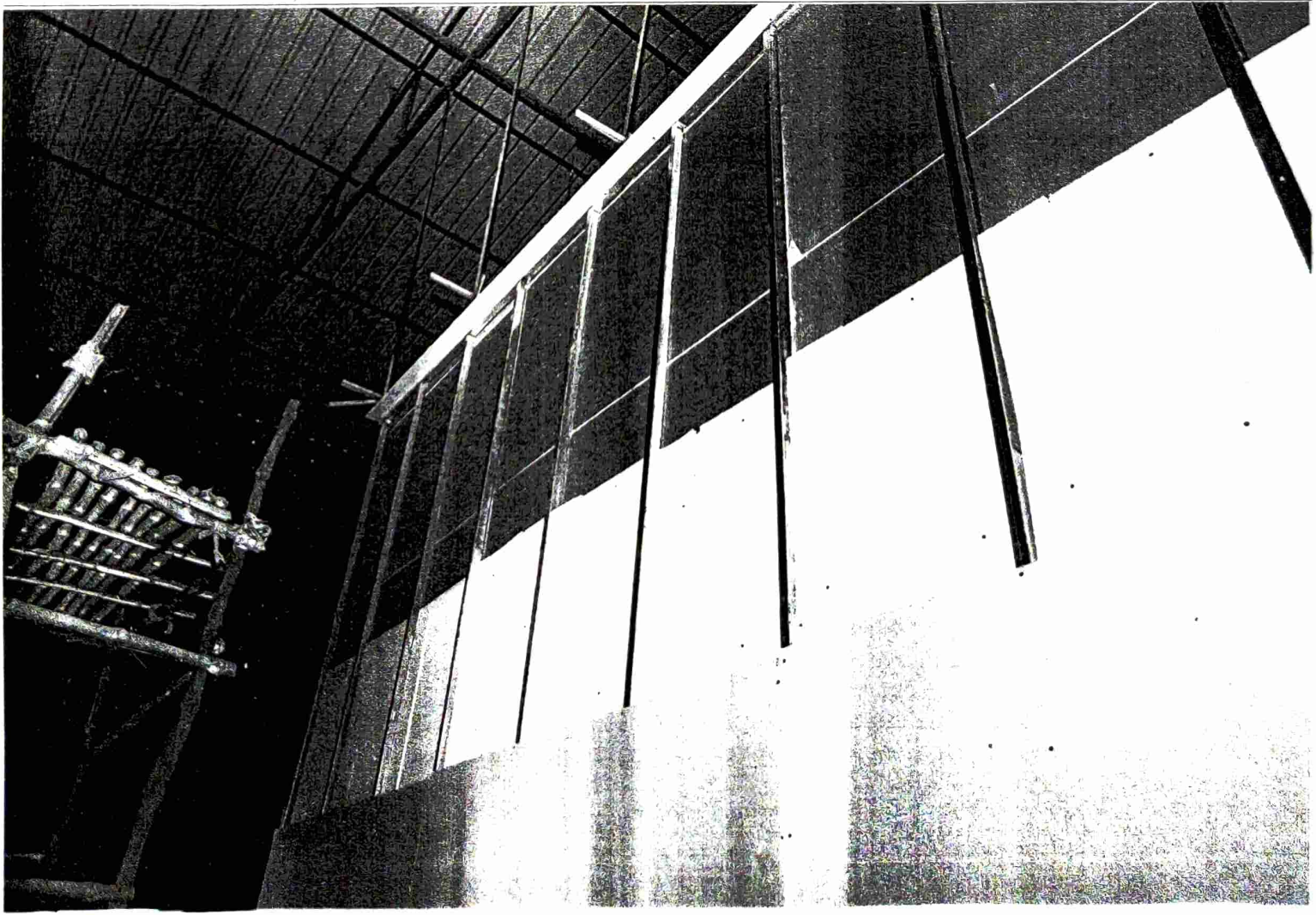
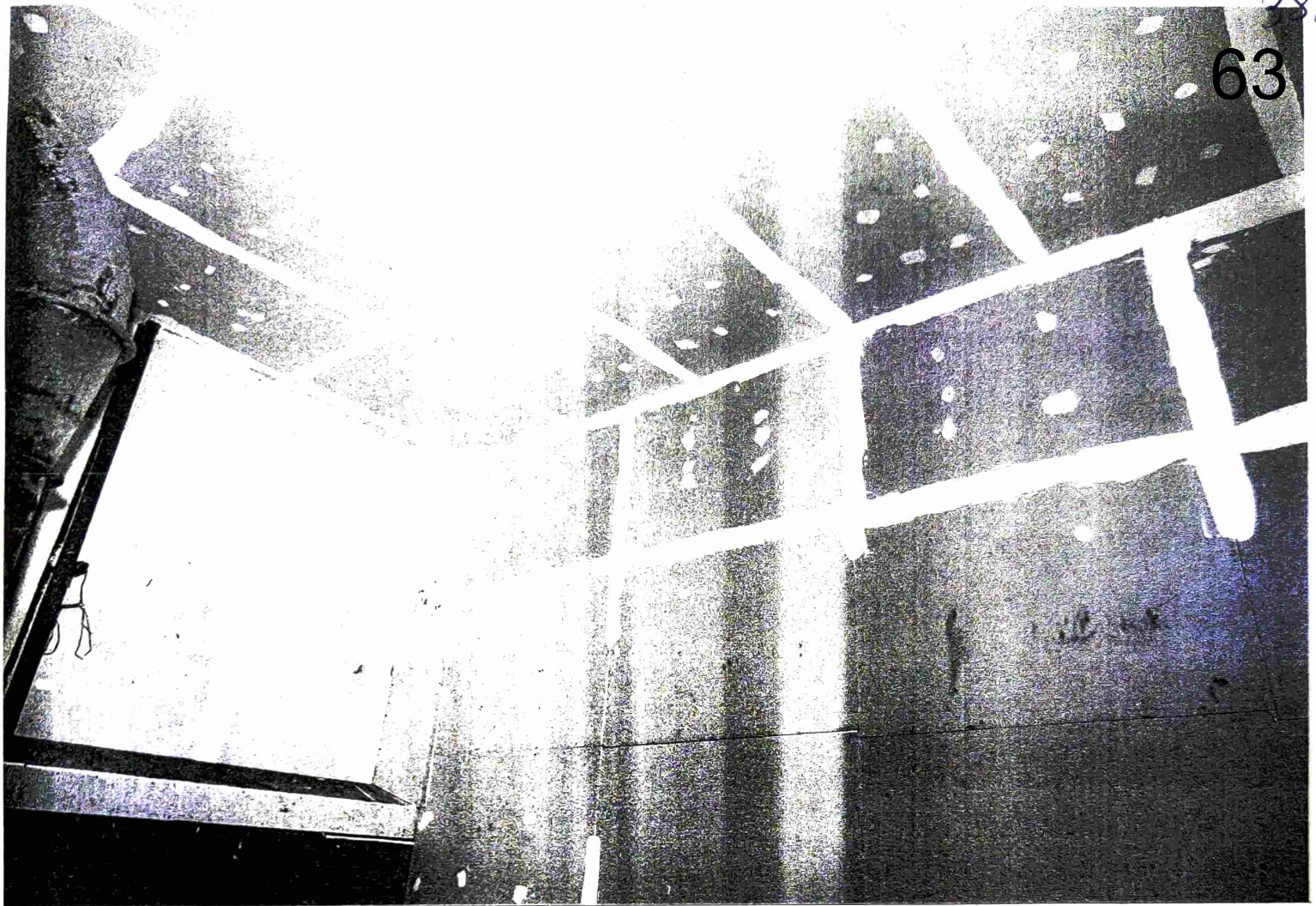
Hazipur, West Bengal, India 

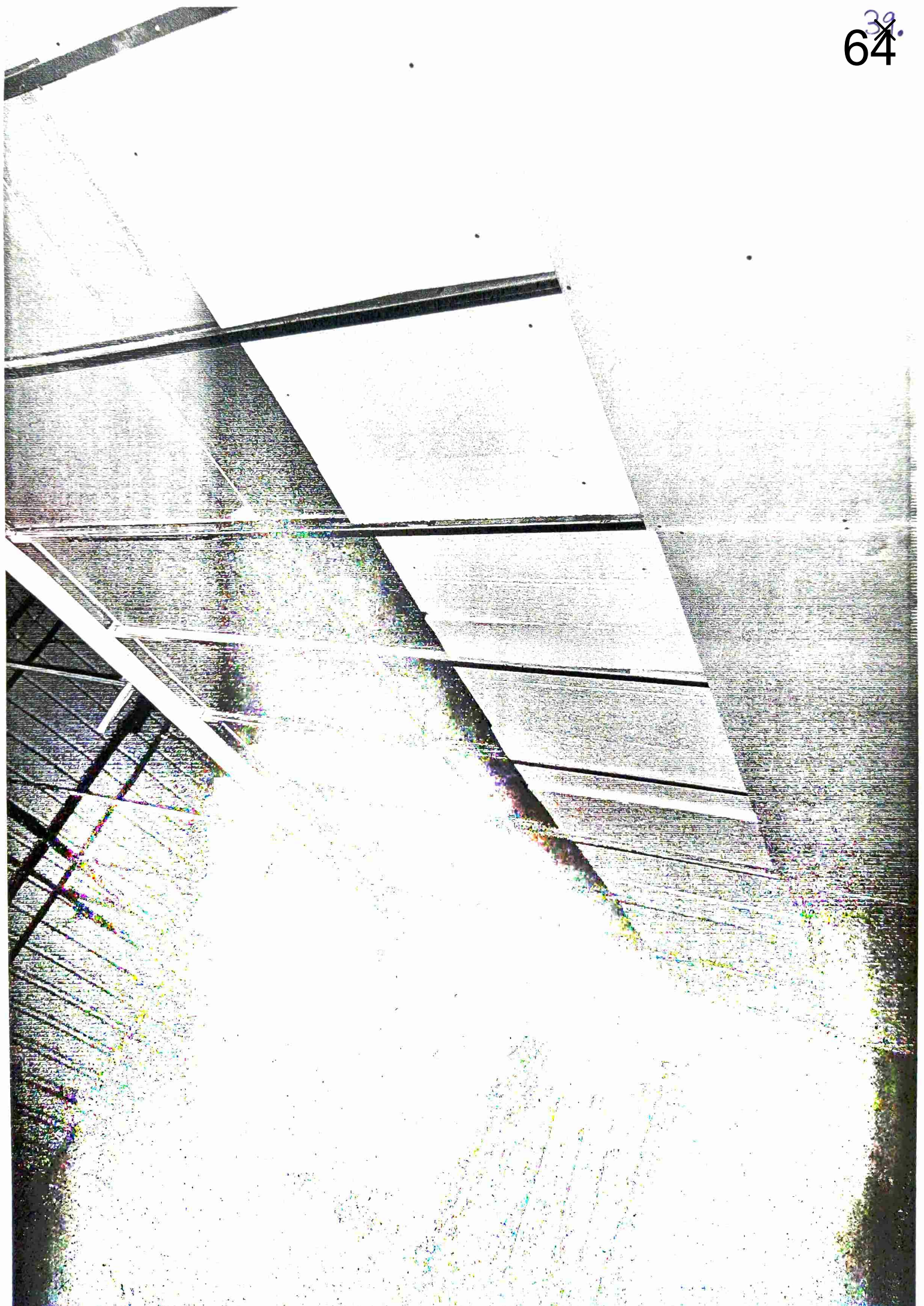
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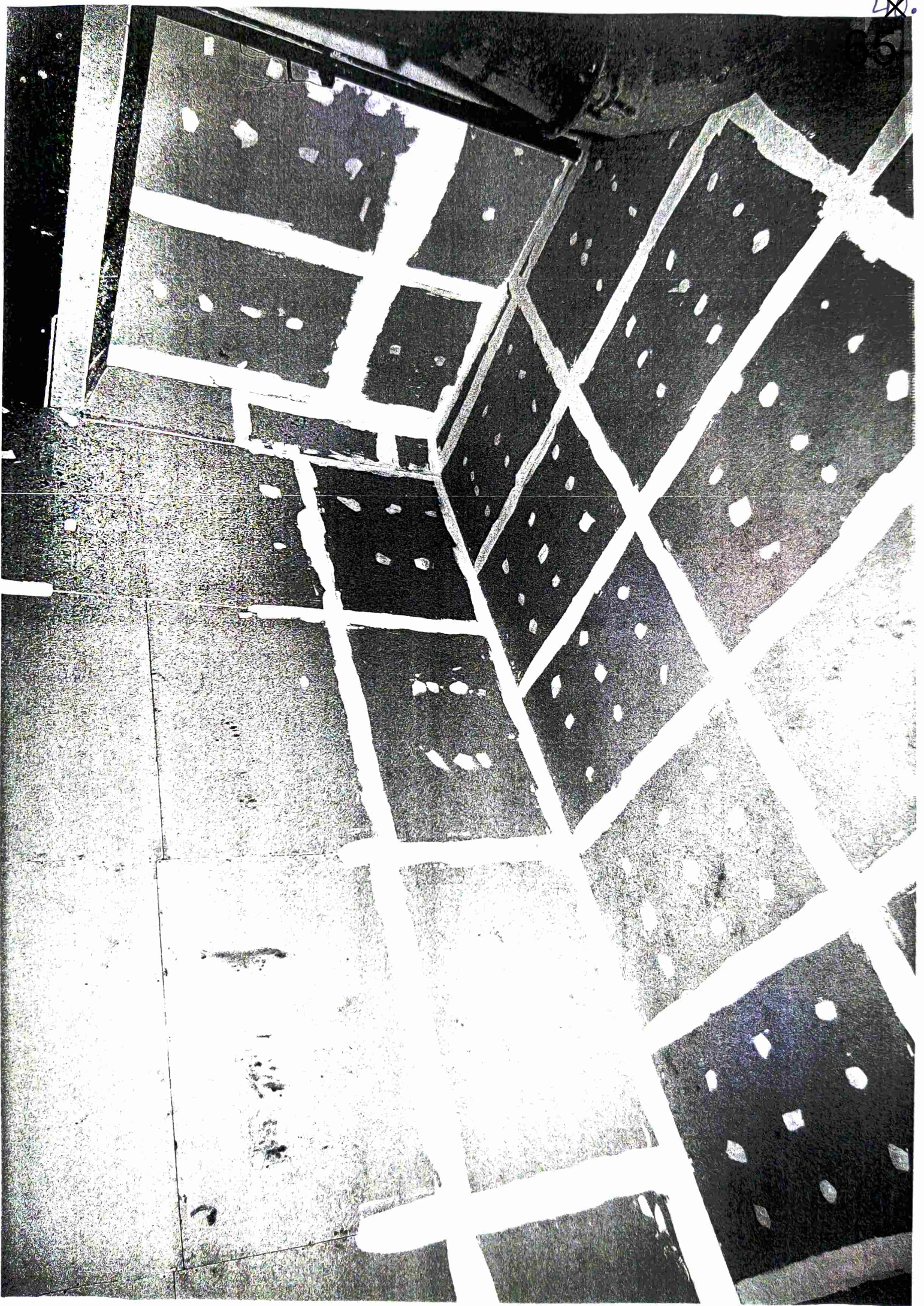
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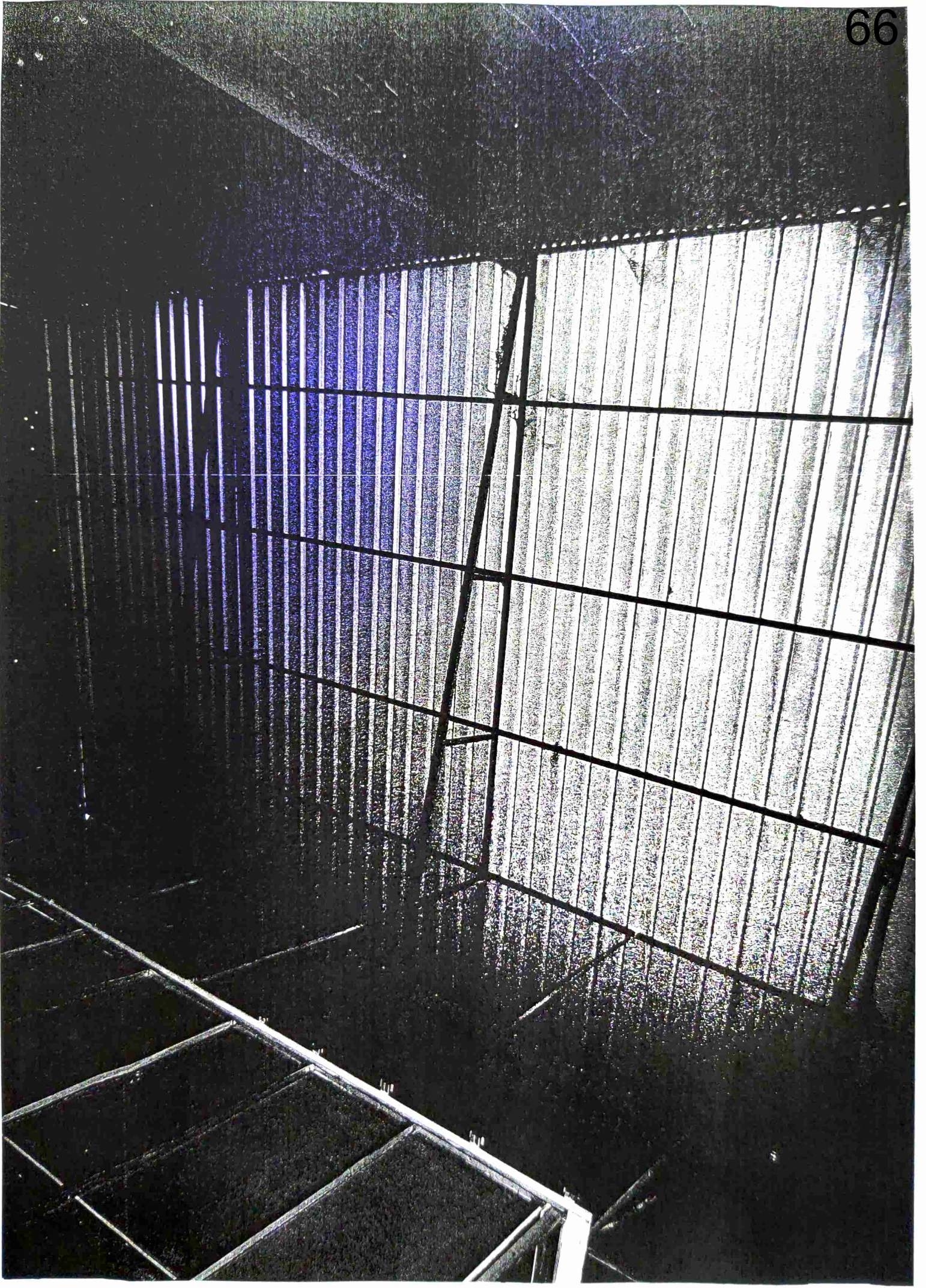
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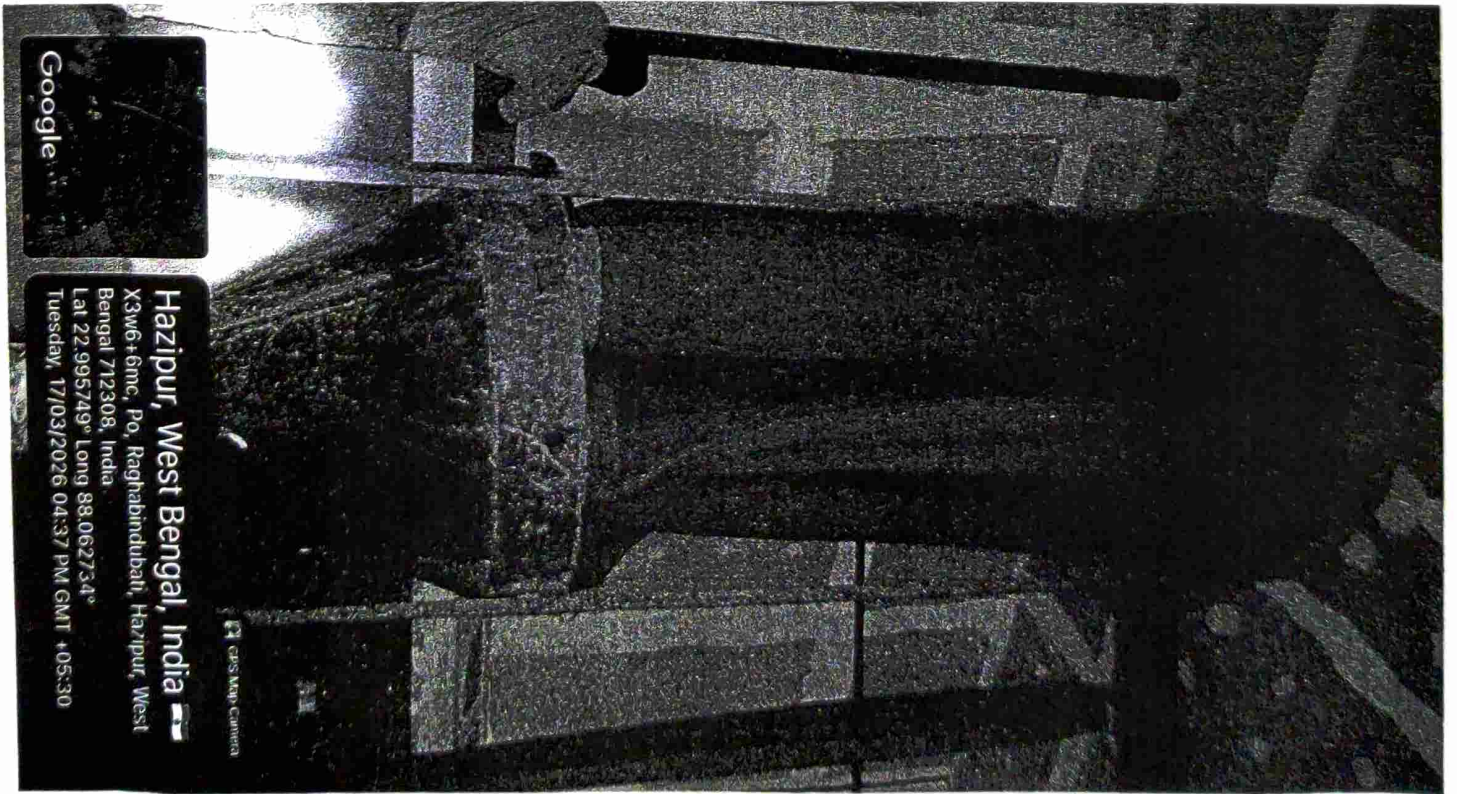
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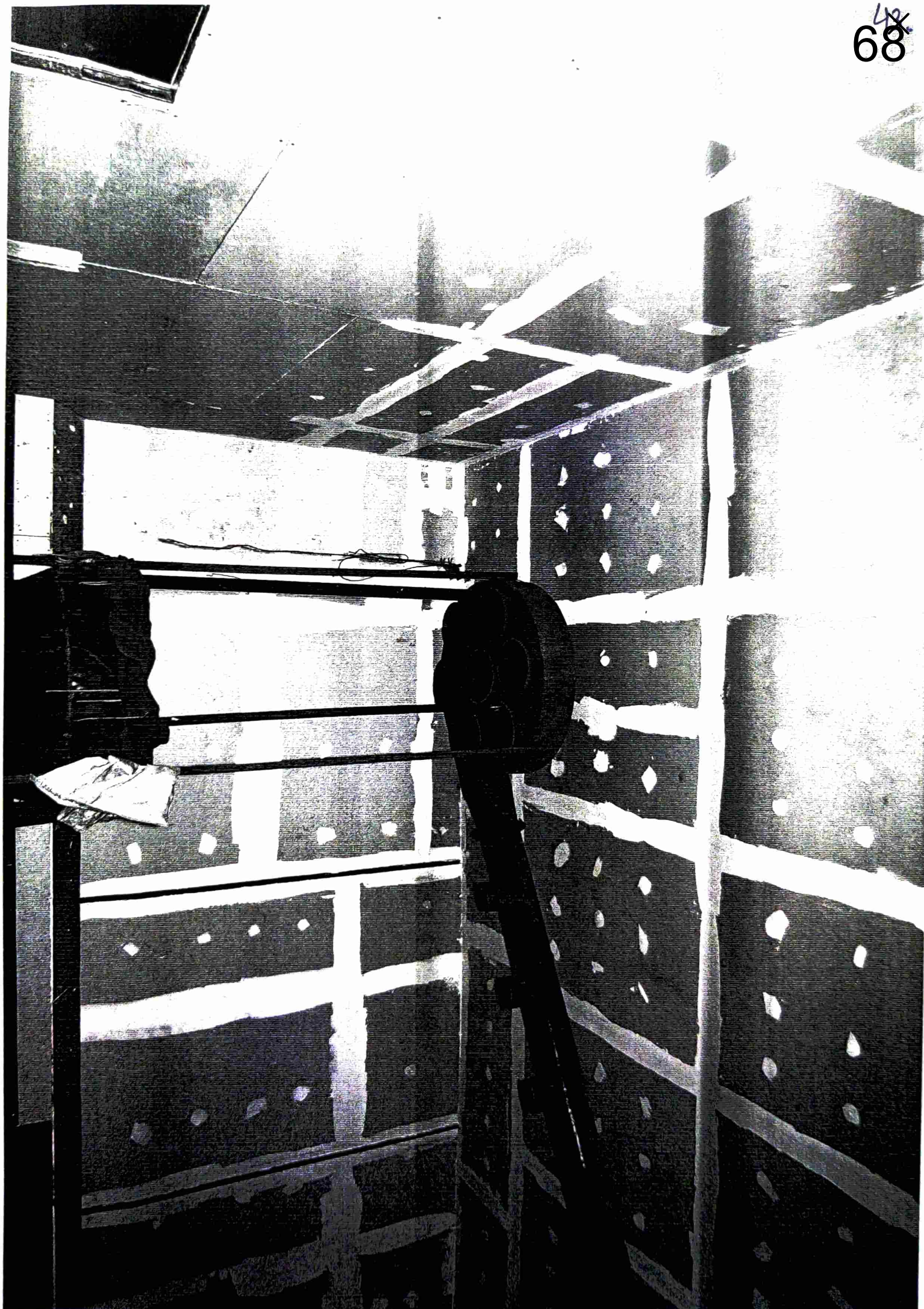




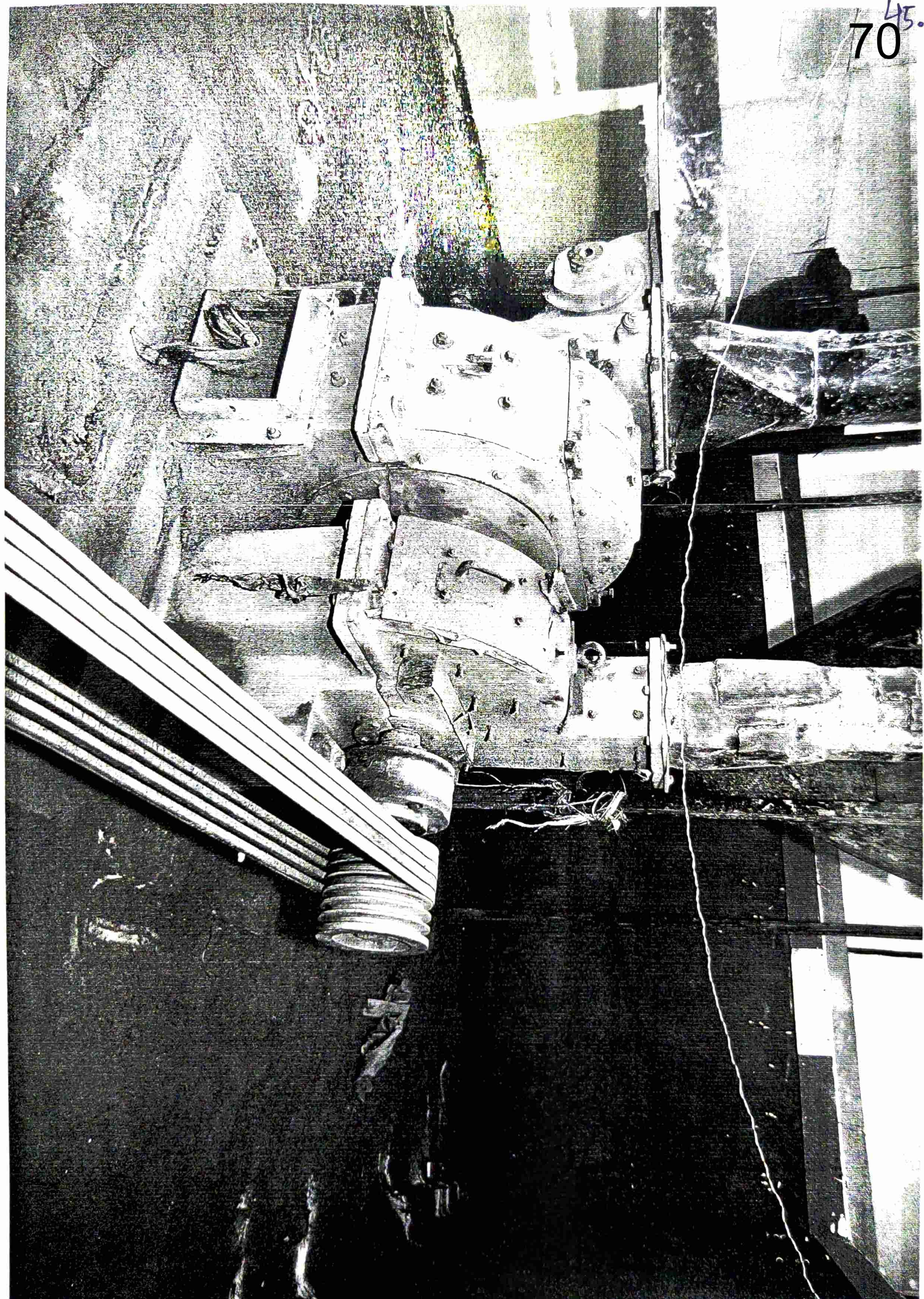
Enclosure - 'c'

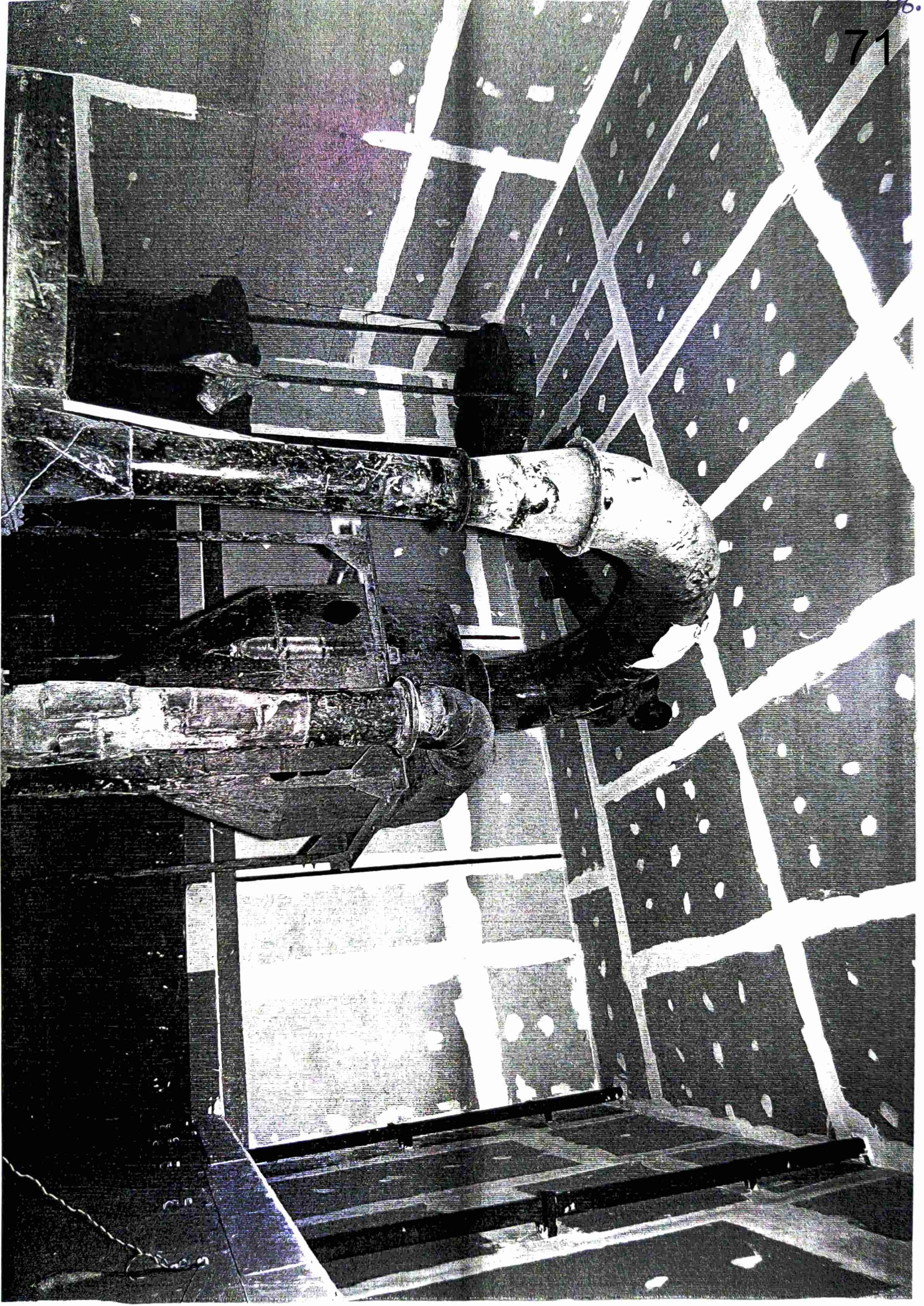
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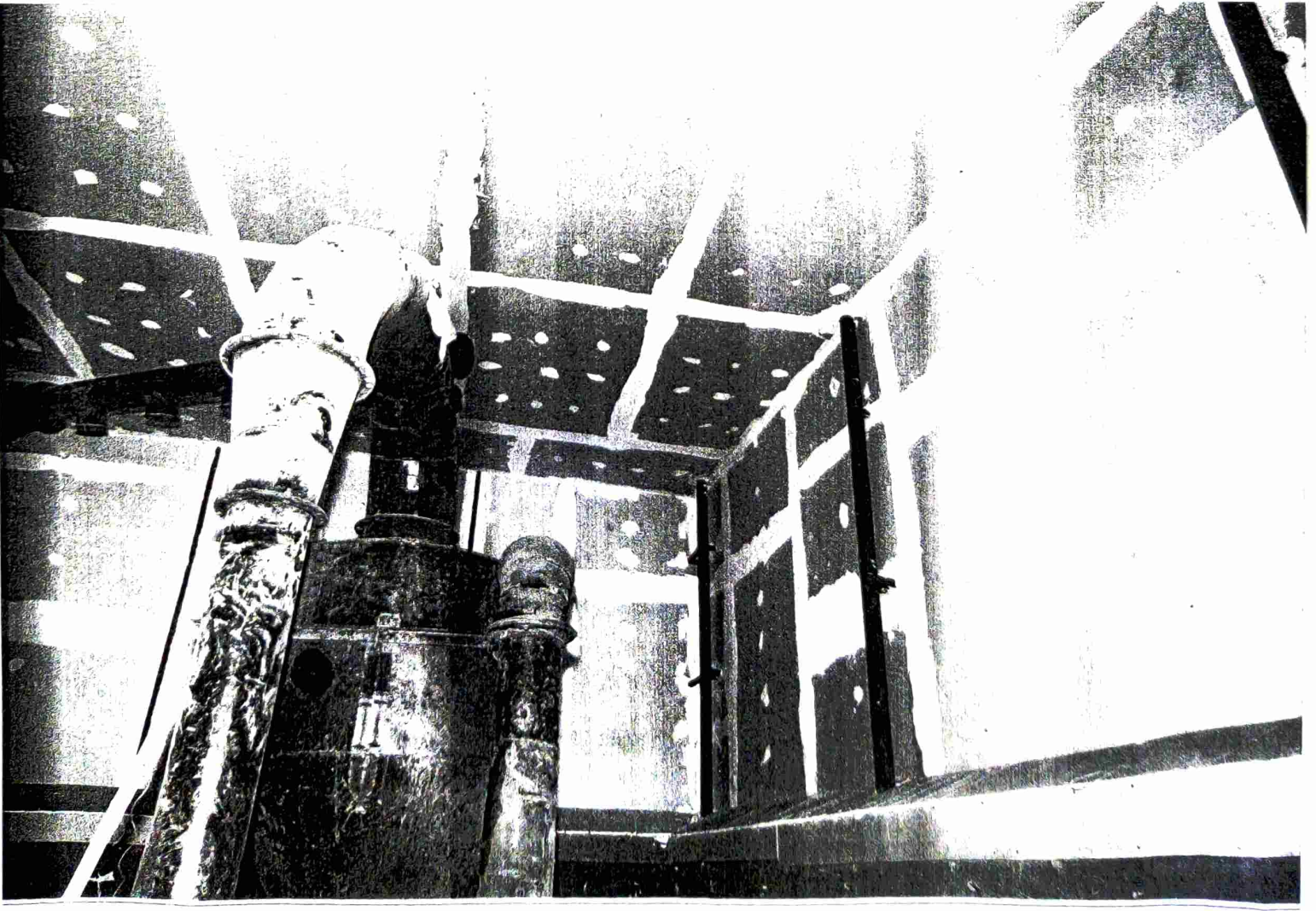
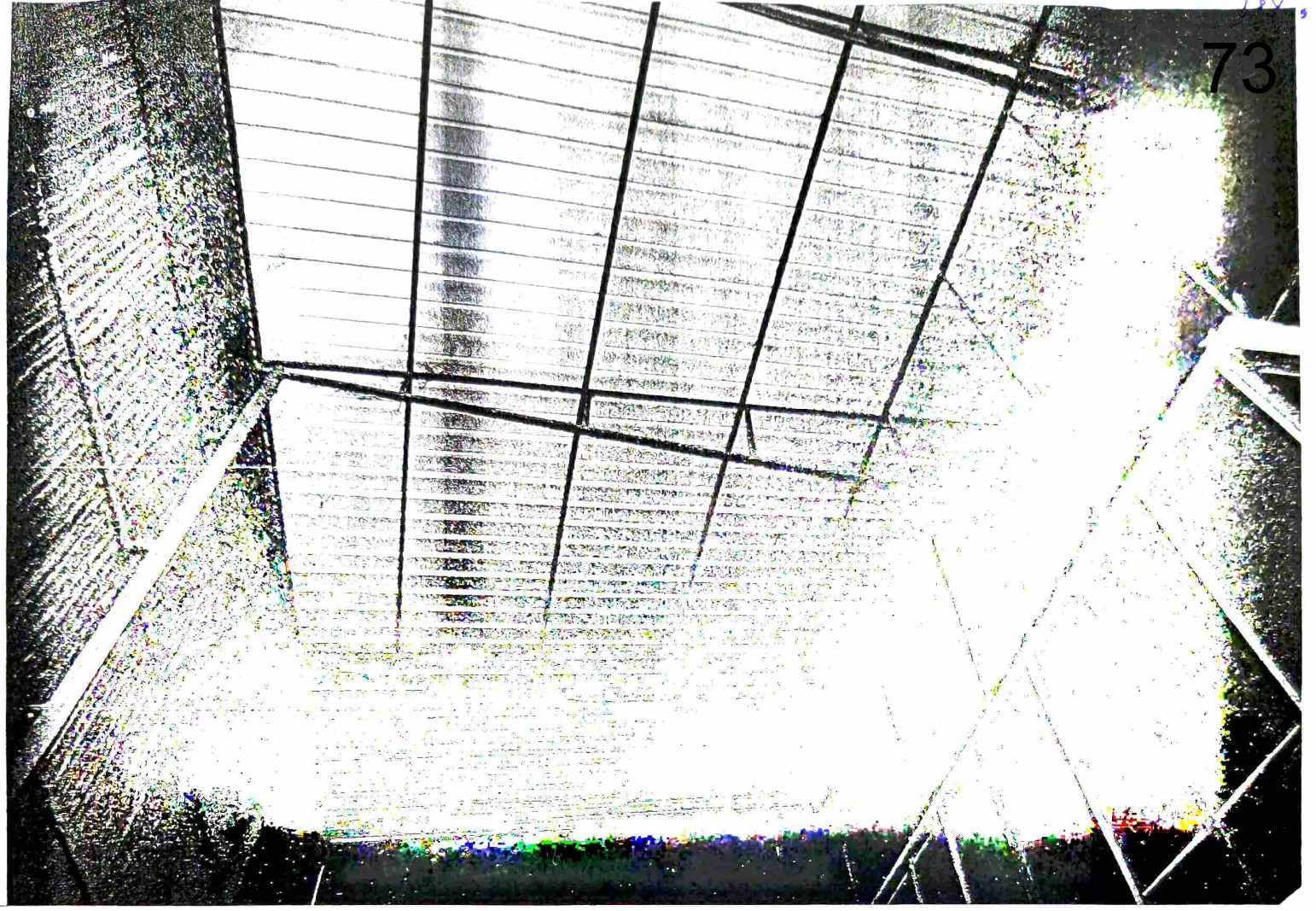




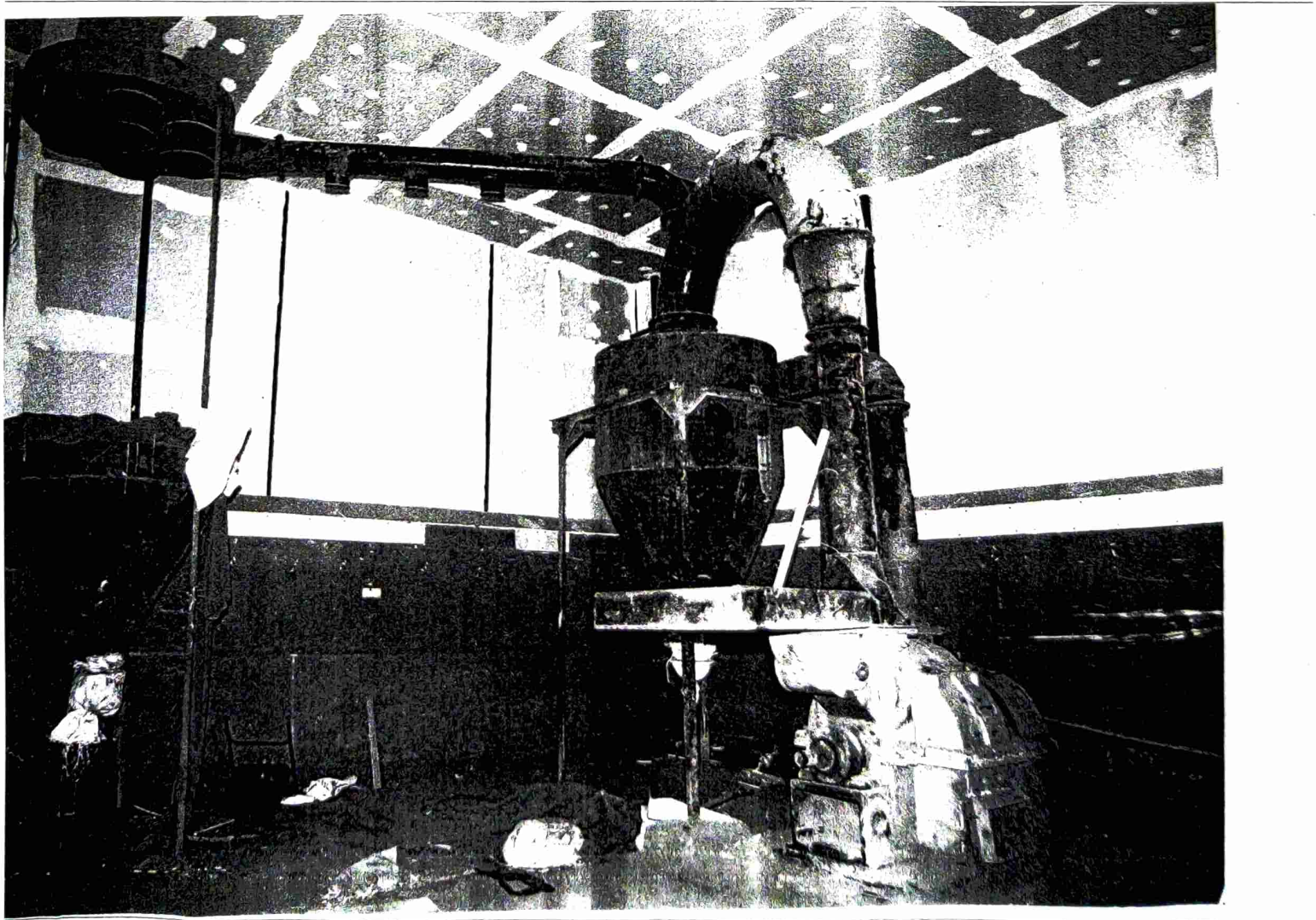
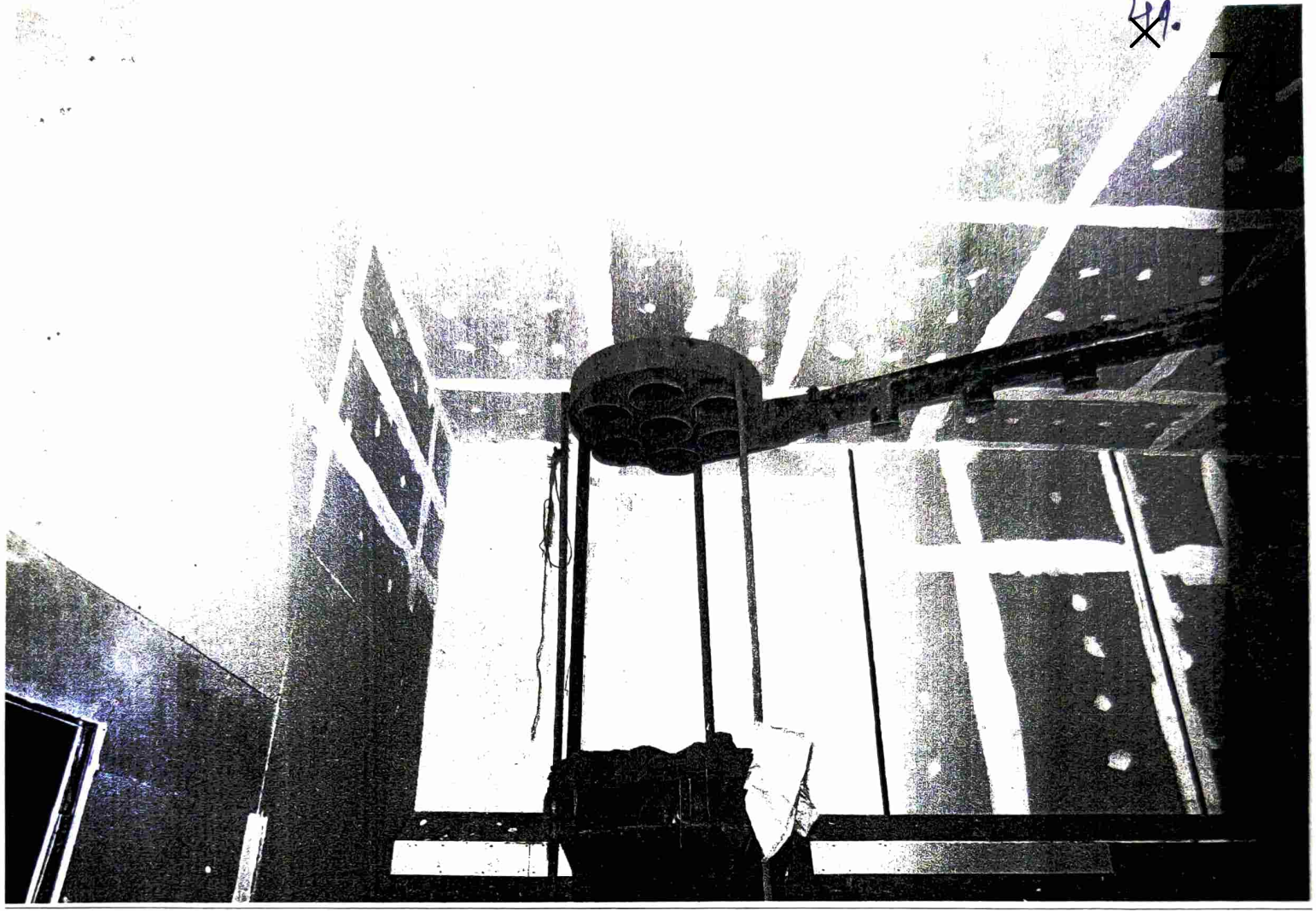


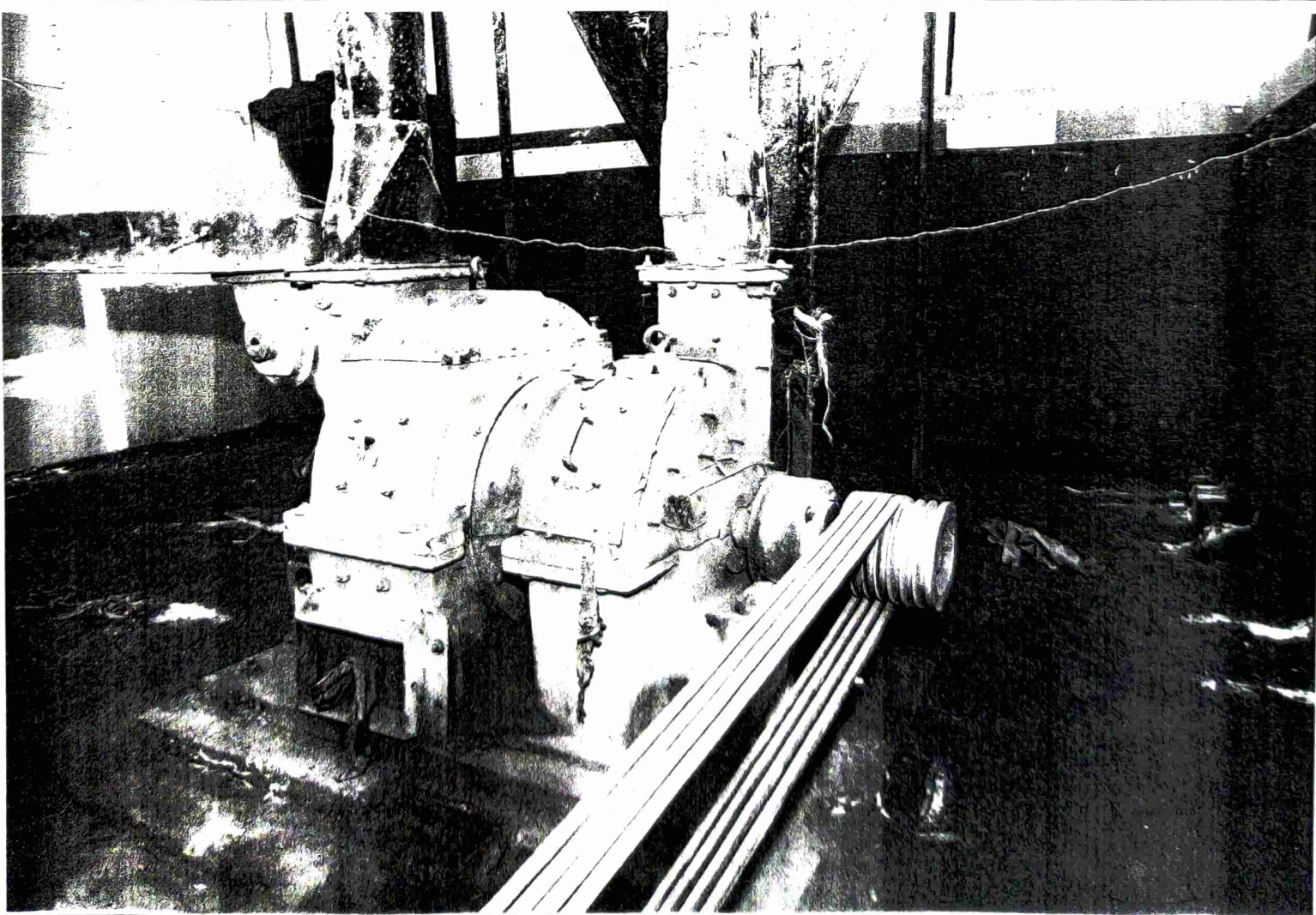
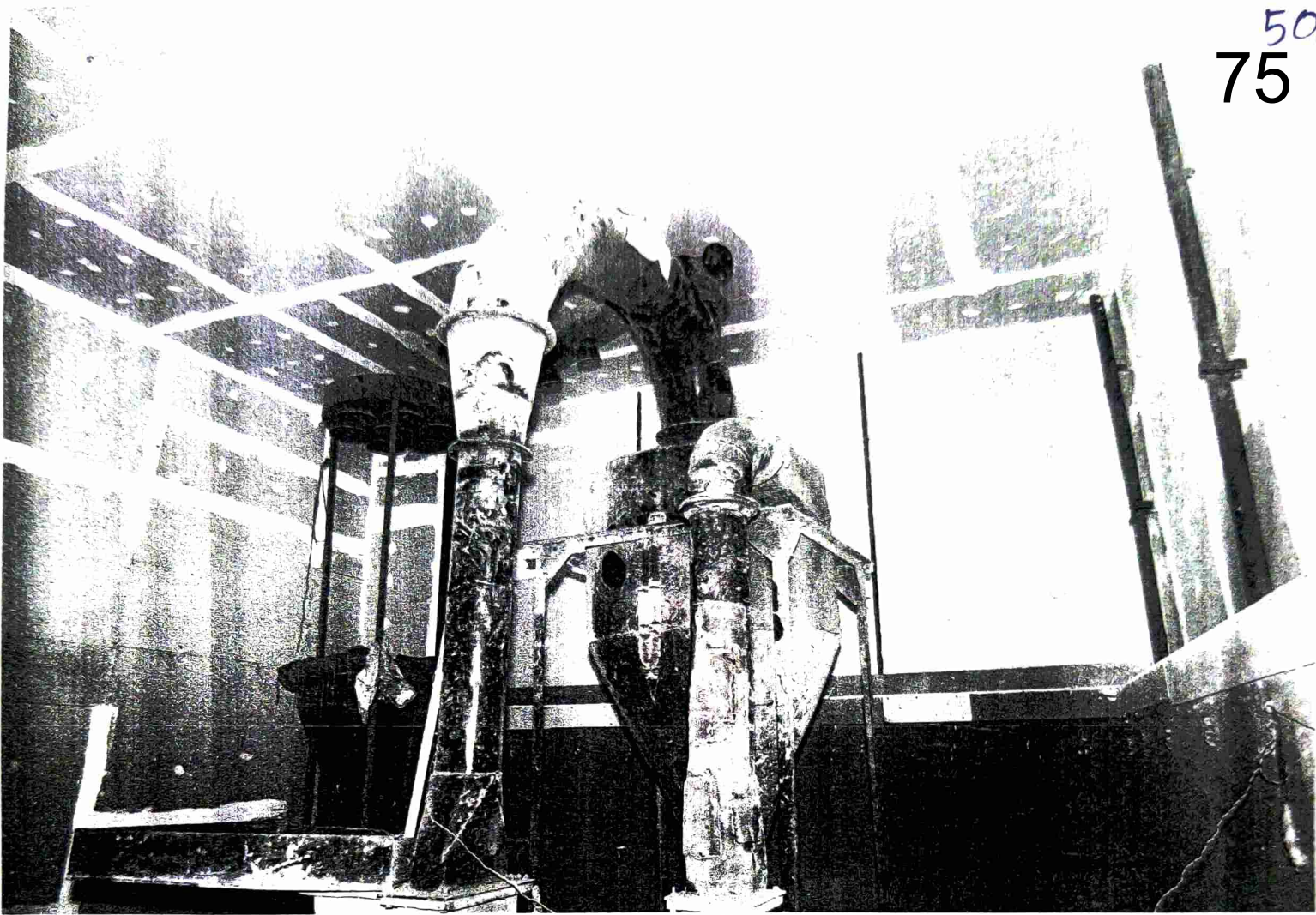
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Enclosure - 'D'

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LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 033-2202-3000
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-1M-11/2009 (Part-XIV)

Date: /01/2026

CLOSURE ORDER WITH DISCONNECTION OF ELECTRICITY

WHEREAS, M/s. Annapurna Agro Industries (hereinafter referred to as the unit) located at Vill.-Raghabindubati, P.O.-Hazipur, P.S.-Gurap, Dist.-Hooghly, Pin-712302 is engaged in brick grinding activity.

AND WHEREAS, in compliance of the order of Hon'ble National Green Tribunal (NGT), Eastern Zone Bench dated 12.09.2024 in the matter of Original Application No. 178/2024/EZ (Dr. Papita Ghosh & Others vs. The State of West Bengal & Ors.), the unit was issued a Direction by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) vide Memo No. 10766-3L/WPB-H(VII)2024 (Part-I) dated 30.04.2025 directing either to explore the possibility of shifting to a non-residential area and operate maintaining the environmental statutes or install adequate air and noise control measures at the existing unit so that the neighbourhood is not affected by the activities of the unit due to dispersion of dust and noise pollution and operate only after obtaining Consent to Establish and Consent to Operate of the State Board.

AND WHEREAS, Hon'ble NGT had again issued an order dated 01.05.2025 directing the State Board to compute the Environmental Compensation for environmental violations by the unit. Accordingly, the State Board had further issued a Direction to the unit vide Memo No. 10911-1M-11/2009 (Part-XIII) dated 26.06.2025 to comply with the following conditions:-

1. **That**, the unit shall strictly comply with the Direction issued by the State Board vide Memo No. 10766-3L/WPB-H(VII)2024 (Part-I) dated 30.04.2025.
2. **That**, the unit shall submit an Environmental Compensation (EC) amounting to **Rs. 2,50,000/-** (Rupees two lakhs fifty thousand) only within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for violation of environmental norms.

AND WHEREAS, the unit has submitted the EC amount of Rs. 2,50,000/- through Demand Draft.

AND WHEREAS, an inspection of the unit was again carried out by the State Board official on 20.01.2026 to assess the current status of compliance as per Order of the Hon'ble NGT dated 08.01.2026 in the said matter. During inspection the unit was operational. The unit is still operating without obtaining Consent to Establish and Consent to Operate from the State Board and without installing adequate air and noise pollution control systems.

NOW THEREFORE, considering the above, M/s. Annapurna Agro Industries located at Vill.-Raghabindubati, P.O.-Hazipur, P.S.-Gurap, Dist.-Hooghly, Pin-712302 is hereby closed by the State Board with immediate effect.

The electricity connection of the unit is ordered to be disconnected forthwith.

The Director (HR), WBSEDCL is requested to take necessary steps for disconnection of electricity of the unit immediately.

The closure order will take immediate effect and the Officer-in-Charge, Gurap Police Station is directed to execute the closure order against the aforementioned unit and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Gurap Police Station and the Director (HR), WBSEDCL in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998 and 28/04/1999 respectively.

The Environmental Engineer & In-charge, Hooghly Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also visit the unit involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-


**Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board**

Memo No. 87(14) -1M-11/2009 (Part-XIV)

Date: 27/01/2026

Copy forwarded for information and necessary action to:-

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2. P.S. to the Hon'ble Minister of State (Independent charge), Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Superintendent of Police, Hooghly Rural Police District, P.O.-Kamarkundu, P.S.-Singur, Dist.-Hooghly, Pin-712407
5. The Director (HR), WBSEDCL, Bidyut Bhawan, Bidhannagar, Kolkata - 700 091
6. The Chief Engineer, Planning & EIM Cell, WBPCB
7. The Senior Law Officer, WBPCB
8. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
9. The Environmental Engineer & In-charge, Hooghly Regional Office, WBPCB
10. T.A. to the Member Secretary, WBPCB
11. P.A. to the Chairman, WBPCB
12. The Officer-in-Charge, Gurap Police Station, P.O. & P.S.-Gurap, Dist.-Hooghly, Pin-712 303
13. Dr. Papita Ghosh, Vill.-Raghabindubati, P.O.-Hazipur, P.S.-Gurap, Dist.-Hooghly, Pin-712302
14. Technical Cell, WBPCB for updating the website
15. Environment Officer- Communication, WBPCB - for circulation through float file
16. Guard file of O & E Cell


**Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board**

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH
AT KOLKATA

MISCELLANEOUS APPLICATION NO. 38/2025/EZ
ORIGINAL APPLICATION NO. 178/2024/EZ

IN THE MATTER OF:

Dr. Papita Ghosh

Vill- Raghbindubati, Gurbari- 2 Gram Panchayat

....Applicant

Versus

Annapurna Agro Industries & Ors.

Vill- Raghbindubati, Gurbari- 2 Gram Panchayat

....Respondent No.4

VAKALATNAMA

I, Arghya Mukhopadhyay (Respondent No.4), do hereby appoint and retain **MR. DIWAKAR PATHAK, Advocate, having office at 34(23/1) B.T.Road, Sasthitala, Barrackpore, Kolkata-700123, E: advocatediwakarpathak@gmail.com** to act, appear and plead in the aforesaid Appeal on behalf of the Appellant therein, to conduct and prosecute the same and all proceedings relating thereto including in respect of connected applications, to act in respect of proceedings in taxation and application for review, to file and obtain return of documents, to inspect and verify documents, to engage and authorize other lawyers to appear in the matter, to deposit and receive money including costs, and to take all necessary steps on behalf of the said Appellant in connection with the aforesaid Appeal. I understand the Advocate is not responsible for the outcome of the case. I undertake to make timely payment of fees as agreed upon demand failing which the Advocate will have the right to withdraw himself from the case.

Dated this 05th day of May, 2026.

Accepted,

Diwakar Pathak

DIWAKAR PATHAK

Enrolment No. F/2497/1636/2021

34(23/1), B.T.Road, Sasthitala,

Kolkata- 700123

M: +91-9088606800

E: advocatediwakarpathak@gmail.com

Date: 05.05.2026

Place: Kolkata



Arghya Mukhopadhyay.

(Arghya Mukhopadhyay)

RESPONDENT NO.4

For ANNAPURNA AGRO INDUSTRIES

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH,
KOLKATA

MISC APPLICATION NO. 38/2025/EZ
ORIGINAL APPLICATION NO.178/2024/EZ

In the matter of :

Dr. Papita Ghosh

....Applicant

VERSUS

Annapurna Agro Industries & Ors.

....Respondent(s)

AFFIDAVIT OF COMPLIANCE ON BEHALF
OF RESPONDENT NO. 4.

MR. DIWAKAR PATHAK

Advocate

High Court, Calcutta

Residence & Chamber

34(23/1) B.T.Road, Sasthitala, Barrackpore,

North 24 Parganas, Kolkata- 700123, .W.B.

Mobile- 9088606800

Email- advocatediwakarpathak@gmail.com